

RATIFIED MINUTES OF MEETING NO 12 NORMS COMMITTEE-I
(DES-I SECTION) DATED 12.9.2017

In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.

It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 12/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 dated 12.9.2017 held under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl. No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K.Tiwari	476	23062622	DHI Udyog Bhavan
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, Udyog Bhavan
2.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhavan.
3	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhavan

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

[Type text]


कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:13/37/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
HQ File :01/81/050/00300/AM12/	RLA File :05/23/040/00164/AM12/	Lic.No/Date:0510303593 23.09.2011	
1 Decision :The committee deliberated on the matter and decided to ratify the norms in line with other similar Advance authorisations as under :-			
i) Import items No. 1 to 12 - On net to net basis.			
ii) Import items No. 13 to 15 :- 1.05 Kgs./Kg. content in export products.			
RA may take further necessary action accordingly			

Case No.:18/5/81-ALC2/2012	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
HQ File :01/81/050/00085/AM13/	RLA File :05/23/040/00530/AM12/	Lic.No/Date:0510321121 27.03.2012	
2 Decision : The committee deliberated on the matter and decided to ratify the norms in line with other similar Advance authorisations as under:--			
i) Import items No. 1 to 22 - On net to net basis.			
ii) Import item No. 23 :- 1.05 Kgs./Kg. content in export products			
iii) .			
RA may take further necessary action accordingly			

Case No.:50/23/80-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00553/AM17/	RLA File :07/24/040/00084/AM13/	Lic.No/Date:0710088538 30.05.2012	Defer Date:24.10.2017
3 Decision : The Committee noted that the information furnished by the firm vide their letter dated 28.7.2017 sent to DEIT and 31.7.2017 for their comments. Case is :Deferred to 24.10.2017			

Case No.:6/22/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:24.10.2017.
4 Decision : The Committee noted that comments has not been received from			

[Type text]

2

के० सी०
उप महासचिव
Deputy Director General Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

MSME since 10.5.2016. It is decided to refer the application to DIPP for their examination and comments. Case is Deferred to 24.10.2017

Case No.:28/19/80-ALC2/2014	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Rejected
HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	
5 Decision : The Committee noted that the firm has not replied to the deficiency letter sent on 04.5.2017 through e-mail and final reminder sent to the firm vide e mail on 12.6.2017 to furnish their reply . It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			
RA may take further necessary action accordingly .			

Case No.:11/25/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:07101069 20 10.11.2014	Defer Date:24.10.2017
6 Decision : The Committee noted that the deficiency raised by DIPP vide UO No.12/36/2017-TSW/6 dated 16.05.2017 sent to the firm vide e mail dated 12.6.2017 and final reminder sent through e mail on 7.9.2017. Case Deferred to 24.10.2017.			

Case No.:56/2/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:08101348 35 17.03.2015	Defer Date:24.10.2017
7 Decision : The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. It is decided that MSME may be reminded to expedite their comments. Case Deferred to 24.10.2017.			

Case No.:78/6/83-ALC1/2015	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:05103944 21 03.06.2015	Defer Date:24.10.2017
8 Decision : The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. It is decided that MSME may be reminded to			

[Type text]

expedite their comments. Case Deferred to 24.10.2017.

Case No.:12/13/80-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	

Decision : The Committee deliberated on the matter and decided to ratify the norms as under:-

Keeping in view, wastage for sprue & runner and burning loss of 3 % during moulding , the committee decided to ratify norms as under:

1. Import items at Sl. No. 1 to 17 – on net to net basis.
2. Import item at Sl. No. 18 as 1.337 Kg./Kg. content in export item at Sl. No. 12.
3. Import item at Sl. No. 19 as under:
 - (i) 1.264 Kgs./Kg. content in export item at Sl. No.1.
 - (ii) 1.165 Kgs./Kg. content in export item at Sl. No.2.
 - (iii) 1.221 Kgs./Kg. content in export item at Sl. No.3.
 - (iv) 1.209 Kgs./Kg. content in export item at Sl. No.4.
 - (v) 1.287 Kgs./Kg. content in export item at Sl. No.13.
 - (vi) 1.208 Kgs./Kg. content in export item at Sl. No.14.
4. Import item at Sl. No. 20 as 1.223 Kg./Kg. content in export item at Sl. No. 15.
5. Import item at Sl. No. 21 as under:
 - (i) 1.528 Kgs./Kg. content in export item at Sl. No.5.
 - (ii) 1.385 Kgs./Kg. content in export item at Sl. No.6.
 - (iii) 1.381 Kgs./Kg. content in export item at Sl. No.7.
 - (iv) 1.377 Kgs./Kg. content in export item at Sl. No.8.
 - (v) 1.692 Kgs./Kg. content in export item at Sl. No.16.
 - (vi) 1.545 Kgs./Kg. content in export item at Sl. No.17.
 - (vii) 1.416 Kgs./Kg. content in export item at Sl. No.18.
 - (viii) 1.287 Kgs./Kg. content in export item at Sl. No.19.
 - (ix) 1.339 Kgs./Kg. content in export item at Sl. No.20.
 - (x) 1.673 Kgs./Kg. content in export item at Sl. No.21.
 - (xi) 1.329 Kgs./Kg. content in export item at Sl. No.22.
 - (xii) 1.201 Kgs./Kg. content in export item at Sl. No.23.
 - (xiii) 1.321 Kgs./Kg. content in export item at Sl. No.24.
 - (xiv) 1.339 Kgs./Kg. content in export item at Sl. No.25.
 - (xv) 1.624 Kgs./Kg. content in export item at Sl. No.26.
 - (xvi) 1.238 Kgs./Kg. content in export item at Sl. No.27.
 - (xvii) 1.512 Kgs./Kg. content in export item at Sl. No.28.
 - (xviii) 1.258 Kgs./Kg. content in export item at Sl. No.29.
 - (xix) 1.339 Kgs./Kg. content in export item at Sl. No.30.
 - (xx) 1.201 Kgs./Kg. content in export item at Sl. No.31.
6. Import item at Sl. No. 22 as under:

[Type text]

के.पी. सिंह K. P. SINGH
उप महादेशीय व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- (i) 1.287 Kgs./Kg. content in export item at Sl. No.32.
(ii) 1.287 Kgs./Kg. content in export item at Sl. No.33.
(iii) 1.549 Kgs./Kg. content in export item at Sl. No.34.
(iv) 1.545 Kgs./Kg. content in export item at Sl. No.35.
7. Import item at Sl. No. 23 as 1.510 Kg./Kg. content in export item at Sl. No. 36.
8. Import item at Sl. No. 24 as 1.490 Kg./Kg. content in export item at Sl. No. 37.
9. Import item at Sl. No. 25 as 1.388 Kg./Kg. content in export item at Sl. No. 9.
10. Import item at Sl. No. 26 as 1.066 Kg./Kg. content in export item at Sl. No. 39.
11. Import item at Sl. No. 27 as under:
(i) 1.066 Kgs./Kg. content in export item at Sl. No.11.
(ii) 1.249 Kgs./Kg. content in export item at Sl. No.40.
(iii) 1.248 Kgs./Kg. content in export item at Sl. No.41.
(iv) 1.235 Kgs./Kg. content in export item at Sl. No.42.
(v) 1.232 Kgs./Kg. content in export item at Sl. No.43.
(vi) 1.227 Kgs./Kg. content in export item at Sl. No.44.
12. Import item at Sl. No. 28 as 1.360 Kg./Kg. content in export item at Sl. No. 38.
13. Import item at Sl. No. 29 as under:
(i) 1.244 Kgs./Kg. content in export item at Sl. No.45.
(ii) 1.509 Kgs./Kg. content in export item at Sl. No.46.
(iii) 1.487 Kgs./Kg. content in export item at Sl. No.47.
(iv) 1.459 Kgs./Kg. content in export item at Sl. No.48.
(v) 1.450 Kgs./Kg. content in export item at Sl. No.49.
(vi) 1.235 Kgs./Kg. content in export item at Sl. No.50.
(vii) 1.545 Kgs./Kg. content in export item at Sl. No.51.
(viii) 1.312 Kgs./Kg. content in export item at Sl. No.52.
(ix) 1.648 Kgs./Kg. content in export item at Sl. No.53.
(x) 1.315 Kgs./Kg. content in export item at Sl. No.54.
(xi) 1.359 Kgs./Kg. content in export item at Sl. No.55.
(xii) 1.476 Kgs./Kg. content in export item at Sl. No.56.
(xiii) 1.854 Kgs./Kg. content in export item at Sl. No.57.
(xiv) 1.545 Kgs./Kg. content in export item at Sl. No.58.
(xv) 2.06 Kgs./Kg. content in export item at Sl. No.59.
(xvi) 1.471 Kgs./Kg. content in export item at Sl. No.60.
14. Import item at Sl. No. 30 as under:
(i) 1.170 Kgs./Kg. content in export item at Sl. No.10.
(ii) 1.114 Kgs./Kg. content in export item at Sl. No.61.
15. Import item at Sl. No. 31 as under:
(i) 1.419 Kgs./Kg. content in export item at Sl. No.62.

1.324 Kgs./Kg. content in export item at Sl. No.63.

RA may take further necessary action accordingly

[Type text]

5

कै० पी० सिंह/K. P. SINGH
उप महादेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1	Case No.:3/10/80-ALC2/2015	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
0	HQ File :01/80/050/00200/AM1 6/	RLA File :07/24/040/00119/AM1 6/	Lic.No/Date:07101084 70 06.07.2015	Defer Date:24.10.2017
Decision : The Committee noted that information furnished by the firm in response to deficiency letter sent to DIPP on 11.9.2017 for comments. Case is Deferred to 24.10.2017.				

1	Case No.:31/13/80-ALC2/2015	Party Name:INJECTOPLAS T PVT.LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
1	HQ File :01/80/050/00281/AM1 6/	RLA File :06/24/040/00016/AM1 6/	Lic.No/Date:06100381 94 17.07.2015	Defer Date:24.10.2017
Decision : The Committee noted that the firm's reply dated 15.09.2016 has been sent to MSME (Chemical) on 30.09.2016 for comments. It is decided to request the firm to furnish information on following				
i. Information in respect of Sl.No. 4 & 5 of standard deficiency letter , export product wise .				
. Case is deferred to 24.10.2017.				

1	Case No.:83/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
2	HQ File :01/80/050/00086/AM1 7/	RLA File :07/24/040/00168/AM1 6/	Lic.No/Date:07101086 26 19.08.2015	Defer Date:24.10.2017
Decision : The Committee noted that reply submitted by the firm vide their letter dated 20.7.2017 has been perused which is not proper and completer. DIPP has raised deficiency vide their I.D No 12/67/2017-TSW/12 dated 12.9.2017. It is decides to request the firm to furnish information on following :-.				
1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, for components(individual parts) to be manufactured from import items at Sl. No. 1 to 24.				
2. Basis for the import raw material size used for manufacturing [Column No. (xii)- Annexure-F] supported by the drawing of the component(individual part) to be manufactured.				
3. Theoretical weight of parts [Column No. (vi)- Annexure-F] is not clear and the same may be clarified.				

[Type text]

6

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case is deferred to 24.10.2017.

1	Case No.:1/16/80-ALC2/2015	Party Name:GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
3	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:07101087 18 11.09.2015	Defer Date:24.10.2017
Decision : The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 24.10.2017				

14

Case No.:22/14/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
HQ File :01/80/050/00372/AM17/	RLA File :08/24/040/00146/AM16/	Lic.No/Date:0810136211 07.10.2015	

Decision : The Committee deliberated on the matter and decided to ratify the norms in line with similar earlier norms as under :-

Export item	Quantity
Pipeline Pigs & Spare thereof	189 Nos.(Weight 4110.040kg +/-2%)
Import item	Quantity
1.Polyurthane :prepolymer	3801.76 kgs
2.Curative (Aditive)	422.098kgs.

RA concern may take further necessary action accordingly.

1	Case No.:79/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
5	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:07101088 68 12.10.2015	Defer Date:24.10.2017
Decision : The committee noted that as per the deficiency raised by DIPP vide ID No.12/47/2017-TSW/15 dated 20.6.2017 letter sent to the firm by e-mail on 31.7.2017 to furnish the information. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 24.10.2017				

[Type text]

7

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1 6	Case No.:80/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Defer Date:24.10.2017
	Decision : The committee noted that as per the deficiency raised by DIPP vide ID No.12/47/2017-TSW/16 dated 20.6.2017 letter sent to the firm by e-mail on 31.7.2017 to furnish the information It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 24.10.2017			

17	Case No.:3/16/80-ALC2/2015	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	
	Decision : The committee decided to ratify the norms as recommended by the DHI vide their ID.No.3/55/2017-TSW (B) dated 13.9.2017. (copy of letter attached at the end of minutes). RA concern may take further necessary action accordingly			

18	Case No.:5/16/80-ALC2/2015	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Closed
	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	
	Decision : The Committee noted that the firm vide their letter dated .02.7.2017 has informed that in respect of above mentioned authorisation they have already paid duty with interest to Chennai customs and intimated to RA Hyderabad . Committee decided to close the case.			

1 9	Case No.:25/2/80-ALC2/2016	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00028/AM17/	RLA File :32/21/040/00079/AM16/	Lic.No/Date:3210077724 19.10.2015	Defer Date:24.10.2017
	Decision : The Committee noted that the firm's application sent to DHI on 27.4.2016 to DHI for their comments. It is decided to remind DHI for their comments. Case is :Deferred to 24.10.2017.			

[Type text]

8

कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2 0	Case No.:33/3/80-ALC2/2017	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00033/AM18/	RLA File :07/24/040/00227/AM16/	Lic.No/Date:0710108943 26.10.2015	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is deferred to 24.10.2017				

2 1	Case No.:4/2/80-ALC2/2016	Party Name:THERMAX LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
	HQ File :01/80/050/00007/AM17/	RLA File :31/83/040/00106/AM16/	Lic.No/Date:3110065746 02.11.2015	
Decision :The committee deliberated on the matter and decided to ratify the norms as under :- i. The item no 1 to 6 allowed under SION C-1647 ii. Item no 7-8 allowed net to net RA may take further necessary action accordingly				

2 2	Case No.:81/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date:24.10.2017
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/22 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 and final reminder sent to the firm through e mail on 7.9.2017. Case deferred to 24.10.2017.				

2 3	Case No.:2/2/80-ALC2/2016	Party Name:OPTIMA WIRES PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 29.08.2016 for examination and comments. Case is deferred to 24.10.2017				

[Type text]

9

के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:14/25/80-ALC2/2015	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00454/AM1 6/	RLA File :03/95/040/00567/AM1 6/	Lic.No/Date:03108003 43 20.11.2015	Defer Date:24.10.2017
Decision : The Committee noted that firms application and reply dated 25.3.2017 has been sent to DHI on 28.3.2017 and additional information furnished by the firm sent to DHI on 15.5.2017 and 31.7.2017 for their comments. DHI vide their ID.No. 3/49/2017 TSW (B) dated 18.9.2017 has raised deficiency as under :- The percentage wastage for item no 1 given by the applicant in Al. no .1 of 4E application duly certified by CE dated 21.10.2015 and the letter dated 15.5.2017 are entirely different . The applicant is requested to get the amendment made in their application accordingly Case is deferred to 24.10.2017.			

Case No.:82/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00085/AM1 7/	RLA File :07/24/040/00325/AM1 6/	Lic.No/Date:07101091 98 23.12.2015	Defer Date:24.10.2017
Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /24 dated 01.8.2017. Letter sent to the firm through e mail on 8.9.2017 to furnish information. . Case is deferred to 24.10.2017			

Case No.:32/3/80-ALC2/2017	Party Name:REFORM TOOLS PVT. LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00032/AM1 8/	RLA File :02/24/040/00176/AM1 6/	Lic.No/Date:02102064 16 05.01.2016	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is deferred to 24.10.2017			

Case No.:72/2/80-ALC2/2016	Party Name:NIKHTISH	Meet No/Date:12/80-ALC2/2017	Status:Deferred
----------------------------	---------------------	------------------------------	-----------------

[Type text]

10

के० पी० सिंह / K. P. SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		ENTERPRISES	12.09.2017	
HQ :01/80/050/00075/AM1 7/	File RLA :31/83/040/00144/AM1 6/	File Lic.No/Date:31100658 73 15.01.2016	Defer Date:24.10.2017	
Decision : The Committee noted that the firm's reply dated 01.09.2016 has been sent to the MSME (Chemical) on 09.09.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 24.10.2017				

28	Case No.:23/14/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ :01/80/050/00373/AM1 7/	File RLA :08/24/040/00340/AM1 6/	File Lic.No/Date:08101371 20 03.02.2016	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 24.10.2017.				

29	Case No.:68/2/80-ALC2/2016	Party Name:MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ :01/80/050/00071/AM1 7/	File RLA :05/24/040/00541/AM1 6/	File Lic.No/Date:05103975 30 08.02.2016	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. It is decided to remind MSME to expedite their comments. Case deferred to 24.10.2017				

30	Case No.:67/2/80-ALC2/2016	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ :01/80/050/00070/AM1 7/	File RLA :05/23/040/00472/AM1 6/	File Lic.No/Date:05103975 48 09.02.2016	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 24.10.2017				

31	Case No.:9/5/80-ALC2/2016	Party Name:MACO CORPORATION (INDIA) PVT. LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ :01/80/050/00158/AM1	File RLA :02/24/040/00201/AM1	File Lic.No/Date:02102065 22	Defer Date:24.10.2017

[Type text]

कें० पी० सिंह/K. P. SINGH
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

7/	6/	03.03.2016	7
Decision : The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 24.10.2017			

Case No.:88/2/80-ALC2/2016	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
3 HQ File 2 :01/80/050/00091/AM1 7/	RLA File :03/95/040/00950/AM1 6/	Lic.No/Date:03108031 38 08.03.2016	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 21.02.2017 for comments. Case is deferred to 24.10.2017			

Case No.:35/3/80-ALC2/2017	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
3 HQ File 3 :01/80/050/00035/AM1 8/	RLA File :07/24/040/00404/AM1 6/	Lic.No/Date:07101095 15 11.03.2016	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for comments. Case is deferred to 24.10.2017.			

Case No.:96/2/80-ALC2/2016	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
3 HQ File 4 :01/80/050/00099/AM1 7/	RLA File :09/24/040/00749/AM1 6/	Lic.No/Date:09100634 97 05.04.2016	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's reply dated 27.01.2017 has been sent to MSME on 08.02.2017 for examination and comments. Case is deferred to 24.10.2017,			

Case No.:4/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
3 HQ File 5 :01/80/050/00163/AM1 7/	RLA File :08/24/040/00031/AM1 7/	Lic.No/Date:08101377 65 26.04.2016	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 24.10.2017			

[Type text]

12

कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

3 6	Case No.:42/11/80-ALC2/2016	Party Name:FREEDOM OPTHALMIC PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00315/AM17/	RLA File :04/24/040/00020/AM17/	Lic.No/Date:0410161852 29.04.2016	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments Case is d deferred to 24.10.2017.				

3 7	Case No.:43/11/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00316/AM17/	RLA File :53/24/040/00001/AM17/	Lic.No/Date:5310018816 03.05.2016	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.09.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 24.10.2017.				

38	Case No.:10/14/80-ALC2/2016	Party Name:VEELINE MEDIA LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
	HQ File :01/80/050/00360/AM17/	RLA File :02/24/040/00011/AM17/	Lic.No/Date:0210206670 10.05.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No. 12/67/2017-TSW/38 dated 12.9.2017 as under:-				
1. Total net of export products at Sl. No. 1 & 2 may be specified as 2.378 MT & 158.113 MT respectively. 2. Quantities of import items at Sl. No. 1 to 9 may be allowed on net to net basis with accountability clause. 3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 10 to 13. 4. Quantity of import item at Sl. No. 10 may be allowed as applied for i.e. 4080 Kgs. inclusive of 0.5 % wastage . 5. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 56940.6 Kgs. inclusive of 2.65 % wastage . 6. Quantity of import item at Sl. No. 12 may be allowed as applied for i.e. 4000 Kgs. on net to net basis. 7. Quantity of import item at Sl. No. 13 may be allowed as applied for i.e. 20049.8 Kgs. inclusive of 2.91 % wastage				
RA concern may take further necessary action accordingly.				

Case No.:22/11/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
HQ File :01/80/050/00295/AM17/	RLA File :05/24/040/00034/AM17/	Lic.No/Date:0510398565 19.05.2016	

Decision : The committee deliberated on the matter and decided to ratify the norms as under :-

Keeping in view, wastage for sprue & runner and burning loss of 3 % during moulding , the committee decided to ratify norms as under:

1. Import item at Sl. No. 1 as under:
 - (i) 1.061 Kgs./Kg. content in export item at Sl. No.5.
 - (ii) 1.070 Kgs./Kg. content in export item at Sl. No.6.
 - (iii) 1.070 Kgs./Kg. content in export item at Sl. No.7.
2. Import item at Sl. No. 2 as 1.337 Kg./Kg. content in export item at Sl. No. 13.
3. Import items at Sl. No. 3 to 10 - on net to net basis.
4. Import item at Sl. No. 11 as under:
 - (i) 1.264 Kgs./Kg. content in export item at Sl. No.1.
 - (ii) 1.165 Kgs./Kg. content in export item at Sl. No.2.
 - (iii) 1.287 Kgs./Kg. content in export item at Sl. No.14.
 - (iv) 1.208 Kgs./Kg. content in export item at Sl. No.15.
5. Import item at Sl. No. 12 as 1.223 Kg./Kg. content in export item at Sl. No. 16.
6. Import item at Sl. No. 13 as under:
 - (i) 1.095 Kgs./Kg. content in export item at Sl. No.3.
 - (ii) 1.408 Kgs./Kg. content in export item at Sl. No.17.
 - (iii) 1.420 Kgs./Kg. content in export item at Sl. No.18.
 - (iv) 1.381 Kgs./Kg. content in export item at Sl. No.19.
 - (v) 1.339 Kgs./Kg. content in export item at Sl. No.20.
 - (vi) 1.624 Kgs./Kg. content in export item at Sl. No.21.
 - (vii) 1.528 Kgs./Kg. content in export item at Sl. No.22.
 - (viii) 1.512 Kgs./Kg. content in export item at Sl. No.23.
 - (ix) 1.258 Kgs./Kg. content in export item at Sl. No.24.
 - (x) 2.260 Kgs./Kg. content in export item at Sl. No.25.
 - (xi) 1.329 Kgs./Kg. content in export item at Sl. No.26.
 - (xii) 1.316 Kgs./Kg. content in export item at Sl. No.27.
 - (xiii) 1.381 Kgs./Kg. content in export item at Sl. No.28.
 - (xiv) 1.385 Kgs./Kg. content in export item at Sl. No.29.
 - (xv) 1.377 Kgs./Kg. content in export item at Sl. No.30.
 - (xvi) 1.201 Kgs./Kg. content in export item at Sl. No.31.
 - (xvii) 1.716 Kgs./Kg. content in export item at Sl. No.32.
 - (xviii) 1.545 Kgs./Kg. content in export item at Sl. No.33.
 - (xix) 1.687 Kgs./Kg. content in export item at Sl. No.34.
 - (xx) 1.673 Kgs./Kg. content in export item at Sl. No.35.

7. Import item at Sl. No. 14 as under:
 - (i) 1.287 Kgs./Kg. content in export item at Sl. No.36.
 - (ii) 1.459 Kgs./Kg. content in export item at Sl. No.37.
 - (iii) 1.223 Kgs./Kg. content in export item at Sl. No.38.
 - (iv) 1.228 Kgs./Kg. content in export item at Sl. No.39.
8. Import item at Sl. No. 15 as under:
 - (i) 1.487 Kgs./Kg. content in export item at Sl. No.40.
 - (ii) 1.452 Kgs./Kg. content in export item at Sl. No.41.
 - (iii) 1.978 Kgs./Kg. content in export item at Sl. No.42.
9. Import item at Sl. No. 16 as 1.630 Kg./Kg. content in export item at Sl. No. 43.
10. Import item at Sl. No. 17 as under:
 - (i) 1.356 Kgs./Kg. content in export item at Sl. No.44.
 - (ii) 1.490 Kgs./Kg. content in export item at Sl. No.45.
 - (iii) 1.474 Kgs./Kg. content in export item at Sl. No.46.
11. Import item at Sl. No. 18 as 1.170 Kg./Kg. content in export item at Sl. No. 4.
12. Import item at Sl. No. 19 as under:
 - (i) 1.118 Kgs./Kg. content in export item at Sl. No.11.
 - (ii) 1.118 Kgs./Kg. content in export item at Sl. No.12.
13. Import item at Sl. No. 20 as under:
 - (i) 1.114 Kgs./Kg. content in export item at Sl. No.11.
 - (ii) 1.089 Kgs./Kg. content in export item at Sl. No.12.
14. Import item at Sl. No. 21 as 1.360 Kg./Kg. content in export item at Sl. No. 47.
15. Import item at Sl. No. 22 as under:
 - (i) 1.096 Kgs./Kg. content in export item at Sl. No.8.
 - (ii) 1.111 Kgs./Kg. content in export item at Sl. No.9.
 - (iii) 1.066 Kgs./Kg. content in export item at Sl. No.10.
 - (iv) 1.232 Kgs./Kg. content in export item at Sl. No.48.
 - (v) 1.248 Kgs./Kg. content in export item at Sl. No.49.
16. Import item at Sl. No. 23 as under:
 - (i) 1.244 Kgs./Kg. content in export item at Sl. No.50.
 - (ii) 1.459 Kgs./Kg. content in export item at Sl. No.51.
 - (iii) 1.450 Kgs./Kg. content in export item at Sl. No.52.
 - (iv) 1.509 Kgs./Kg. content in export item at Sl. No.53.
 - (v) 1.487 Kgs./Kg. content in export item at Sl. No.54.
 - (vi) 1.235 Kgs./Kg. content in export item at Sl. No.55.
 - (vii) 1.545 Kgs./Kg. content in export item at Sl. No.56.
 - (viii) 1.312 Kgs./Kg. content in export item at Sl. No.57.
 - (ix) 1.648 Kgs./Kg. content in export item at Sl. No.58.
 - (x) 1.545 Kgs./Kg. content in export item at Sl. No.59.
 - (xi) 1.584 Kgs./Kg. content in export item at Sl. No.60.
 - (xii) 2.06 Kgs./Kg. content in export item at Sl. No.61.
 - (xiii) 1.471 Kgs./Kg. content in export item at Sl. No.62.
17. Import item at Sl. No. 24 as 1.221 Kg./Kg. content in export item at Sl. No. 63.
18. Import items at Sl. No. 25 to 27- on net to net basis.

RA may take further necessary action accordingly

40	Case No.:9/14/80-ALC2/2016	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Closed
	HQ File :01/80/050/00359/AM17/	RLA File :04/24/040/00034/AM17/	Lic.No/Date:0410161944 19.05.2016	
Decision : The Committee noted that hard copy of the firm's application has not been received despite reminder sent to the firm and RA on 12.6.2017 to forward 4 sets of application to DGFT. It is decided to close the case .				

41	Case No.:33/11/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
	HQ File :01/80/050/00306/AM17/	RLA File :09/24/040/00069/AM17/	Lic.No/Date:0910063687 26.05.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DHI ID.No. TSWB FN 3/76/2017-TSW (B) dated 18.9.2017 (copy of the letter attached at the end of minutes)				
RA concern may take further necessary action accordingly..				

42	Case No.:1/11/80-ALC2/2016	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:34100422 29 01.06.2016	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. Case is deferred to 24.10.2017.				

43	Case No.:3/11/80-ALC2/2016	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
----	----------------------------	--	--	---------------------

[Type text]

16

के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ :01/80/050/00276/AM1 7/	File RLA :34/24/040/00312/AM1 6/	File Lic.No/Date:34100422 30 01.06.2016	Defer Date:24.10.201 7
Decision : The Committee noted that as per deficiency raised by MSME (Chemical) vide OM No. TL-12024/28/2016-GC and F-DCMSME-19 dated 11.04.2017. letter sent y other firm through e mail on 27.6.2017 and final reminder sent vide e mail on 7.9.2017. Case is deferred to 24.10.2017			

Case No.:26/11/80- ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Closed.
44 HQ :01/80/050/00299/AM17/	File RLA :05/23/040/00101/AM17/	File Lic.No/Date:0510398701 01.06.2016	
Decision : The Committee noted that case is already rejected in meeting no 9 dated 1.8.2017. It is decided to withdraw the case from agenda.			

Case No.:1/8/80- ALC2/2016	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
4 HQ :01/80/050/00253/AM1 5 7/	File RLA :04/24/040/00044/AM1 7/	File Lic.No/Date:04101620 24 08.06.2016	Defer Date:24.10.201 7
Decision : The committee noted that information furnished by the firm vide their letter dated 6.6.2017 sent to DHI on 12.6.2017 for their comments .It is decided ask the firm to furnish earlier norms approved by committee for the same export product . letter sent to the firm through e mail on Case is deferred to 24.10.2017			

Case No.:35/11/80- ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Approved
46 HQ :01/80/050/00308/AM17/	File RLA :09/24/040/00105/AM17/	File Lic.No/Date:0910063787 09.06.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DHI ID.No. TSWB FN 3/76/2017-TSW (B) dated 18.9.2017 (copy of the letter attached at the end of minutes)			
RA concern may take further necessary action accordingly			

47 Case No.:36/11/80- ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Approved
------------------------------------	---	--	---------------------

[Type text]

17

के० पी० सिंह / K. P. SINGH
उप महादेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ :01/80/050/00309/AM17/	File RLA :09/24/040/00120/AM17/	File Lic.No/Date:0910063786 09.06.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DHI ID.No. TSWB FN 3/76/2017-TSW (B) dated 18.9.2017 (copy of the letter attached at the end of minutes)			
RA concern may take further necessary action accordingly..			

4 8	Case No.:6/11/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ :01/80/050/00279/AM17/	File RLA :53/24/040/00008/AM17/	File Lic.No/Date:53100190 65 27.06.2016	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 24.10.2017				

4 9	Case No.:14/11/80-ALC2/2016	Party Name:L & T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ :01/80/050/00287/AM17/	File RLA :03/95/040/00207/AM17/	File Lic.No/Date:03108059 10 04.07.2016	Defer Date:24.10.2017
Decision : The Committee noted that as per the firm's request dated 08.05.2017 for grant of time period 5 month i.e up to end September, 2017 already granted by Norms committee . Case is deferred to 24.10.2017.				

5 0	Case No.:38/11/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ :01/80/050/00311/AM17/	File RLA :08/24/040/00114/AM17/	File Lic.No/Date:08101382 63 11.07.2016	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. . Case is deferred to 24.10.2017.				

51	Case No.:12/12/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
	HQ :01/80/050/00328/AM17/	File RLA :05/24/040/00141/AM17/	File Lic.No/Date:0510399113 15.07.2016	

[Type text]

18

के० पी० सिंह/K.P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The committee deliberated on the matter and decided to ratify the norms as under :-

Keeping in view, wastage for sprue & runner and burning loss of 3 % during moulding , the committee decided to ratify norms as under:

1. Import item at Sl. No. 1 as under:
 - (i) 1.062 Kgs./Kg. content in export item at Sl. No.9.
 - (ii) 1.071 Kgs./Kg. content in export item at Sl. No.10.
 - (iii) 1.070 Kgs./Kg. content in export item at Sl. No.11.
2. Import items at Sl. No. 2 to 8 - on net to net basis.
3. Import item at Sl. No. 9 as under:
 - (i) 1.209 Kgs./Kg. content in export item at Sl. No.3.
 - (ii) 1.222 Kgs./Kg. content in export item at Sl. No. 4.
 - (iii) 1.166 Kgs./Kg. content in export item at Sl. No.5.
 - (iv) 1.264 Kgs./Kg. content in export item at Sl. No.6.
 - (v) 1.288 Kgs./Kg. content in export items at Sl. No.16,17, 18 & 19.
 - (vi) 1.209 Kgs./Kg. content in export items at Sl. No.20 & 21.
4. Import item at Sl. No. 10 as 1.223 Kg./Kg. content in export item at Sl. No. 22.
5. Import item at Sl. No. 11 as under:
 - (i) 1.096 Kgs./Kg. content in export item at Sl. No.8.
 - (ii) 1.420 Kgs./Kg. content in export item at Sl. No.23.
 - (iii) 1.416 Kgs./Kg. content in export item at Sl. No.24.
 - (iv) 1.409 Kgs./Kg. content in export item at Sl. No.25.
 - (v) 1.407 Kgs./Kg. content in export item at Sl. No.26.
 - (vi) 1.381 Kgs./Kg. content in export item at Sl. No.27.
 - (vii) 1.873 Kgs./Kg. content in export item at Sl. No.28.
 - (viii) 1.339 Kgs./Kg. content in export item at Sl. No.29.
 - (ix) 1.322 Kgs./Kg. content in export item at Sl. No.30.
 - (x) 1.339 Kgs./Kg. content in export item at Sl. No.31.
 - (xi) 1.624 Kgs./Kg. content in export item at Sl. No.32.
 - (xii) 1.528 Kgs./Kg. content in export item at Sl. No.33.
 - (xiii) 1.513 Kgs./Kg. content in export item at Sl. No.34.
 - (xiv) 1.259 Kgs./Kg. content in export item at Sl. No.35.
 - (xv) 1.266 Kgs./Kg. content in export item at Sl. No.36.
 - (xvi) 1.329 Kgs./Kg. content in export item at Sl. No.37.
 - (xvii) 1.316 Kgs./Kg. content in export item at Sl. No.38.
 - (xviii) 1.385 Kgs./Kg. content in export item at Sl. No.39.
 - (xix) 1.381 Kgs./Kg. content in export item at Sl. No.40.
 - (xx) 1.377 Kgs./Kg. content in export item at Sl. No.41.
 - (xxi) 1.277 Kgs./Kg. content in export item at Sl. No.42.
 - (xxii) 1.202 Kgs./Kg. content in export item at Sl. No.43.
 - (xxiii) 1.717 Kgs./Kg. content in export item at Sl. No.44.
 - (xxiv) 1.545 Kgs./Kg. content in export item at Sl. No.45.
 - (xxv) 1.687 Kgs./Kg. content in export item at Sl. No.46.
 - (xxvi) 1.674 Kgs./Kg. content in export item at Sl. No.47.

6. Import item at Sl. No. 12 as under:
 - (i) 1.288 Kgs./Kg. content in export items at Sl. No.48 & 49.
 - (ii) 1.459 Kgs./Kg. content in export items at Sl. No.50, 51 & 52.
 - (iii) 1.614 Kgs./Kg. content in export item at Sl. No.53.
 - (iv) 1.223 Kgs./Kg. content in export item at Sl. No.54.
 - (v) 1.228 Kgs./Kg. content in export item at Sl. No.55.
 - (vi) 1.488 Kgs./Kg. content in export item at Sl. No.56.
7. Import item at Sl. No. 13 as under:
 - (i) 1.453 Kgs./Kg. content in export item at Sl. No.57.
 - (ii) 1.979 Kgs./Kg. content in export item at Sl. No.58.
8. Import item at Sl. No. 14 as under:
 - (i) 1.448 Kgs./Kg. content in export items at Sl. No.59.
 - (ii) 1.631 Kgs./Kg. content in export items at Sl. No.60.
 - (iii) 1.471 Kgs./Kg. content in export item at Sl. No.61.
 - (iv) 1.396 Kgs./Kg. content in export item at Sl. No.62.
 - (v) 1.442 Kgs./Kg. content in export item at Sl. No.63.
 - (vi) 1.511 Kgs./Kg. content in export item at Sl. No.64.
9. Import item at Sl. No. 15 as under:
 - (i) 1.459 Kgs./Kg. content in export items at Sl. No.65.
 - (ii) 1.357 Kgs./Kg. content in export items at Sl. No.66.
 - (iii) 1.491 Kgs./Kg. content in export item at Sl. No.67.
 - (iv) 1.475 Kgs./Kg. content in export item at Sl. No.68.
10. Import item at Sl. No. 16 as 1.096 Kg./Kg. content in export item at Sl. No. 15.
11. Import item at Sl. No. 17 as under:
 - (i) 1.096 Kgs./Kg. content in export item at Sl. No.12.
 - (ii) 1.111 Kgs./Kg. content in export item at Sl. No.13.
 - (iii) 1.066 Kgs./Kg. content in export item at Sl. No.14.
 - (iv) 1.248 Kgs./Kg. content in export item at Sl. No.69.
 - (v) 1.232 Kgs./Kg. content in export item at Sl. No.70.
12. Import item at Sl. No. 18 as under:
 - (i) 1.198 Kgs./Kg. content in export item at Sl. No.71.
 - (ii) 1.245 Kgs./Kg. content in export item at Sl. No.72.
 - (iii) 1.242 Kgs./Kg. content in export item at Sl. No.73.
 - (iv) 1.245 Kgs./Kg. content in export item at Sl. No.74.
 - (v) 1.509 Kgs./Kg. content in export item at Sl. No.75.
 - (vi) 1.488 Kgs./Kg. content in export item at Sl. No.76.
 - (vii) 1.459 Kgs./Kg. content in export item at Sl. No.77.
 - (viii) 1.450 Kgs./Kg. content in export item at Sl. No.78.
 - (ix) 1.201 Kgs./Kg. content in export items at Sl. No.79 & 80.
 - (x) 1.235 Kgs./Kg. content in export item at Sl. No.81.

- (xi) 1.545 Kgs./Kg. content in export item at Sl. No.82.
- (xii) 1.312 Kgs./Kg. content in export item at Sl. No.83.
- (xiii) 1.648 Kgs./Kg. content in export item at Sl. No.84.
- (xiv) 1.359 Kgs./Kg. content in export item at Sl. No.85.
- (xv) 1.854 Kgs./Kg. content in export item at Sl. No.86.
- (xvi) 1.545 Kgs./Kg. content in export item at Sl. No.87.
- (xvii) 2.06 Kgs./Kg. content in export item at Sl. No.88.
- (xviii) 1.470 Kgs./Kg. content in export item at Sl. No.89.
- (xix) 1.585 Kgs./Kg. content in export item at Sl. No.90.

13. Import item at Sl. No. 19 as under:

- (iii) 1.17 Kgs./Kg. content in export item at Sl. No.11.
- (iv) 1.17 Kgs./Kg. content in export item at Sl. No.2.

14. Import item at Sl. No. 20 as under:

- (iii) 1.222 Kgs./Kg. content in export item at Sl. No.91.
- (iv) 1.419 Kgs./Kg. content in export item at Sl. No.92.
- (v) 1.324 Kgs./Kg. content in export item at Sl. No.93.
- (vi) 1.398 Kgs./Kg. content in export item at Sl. No.94.

15. Import item at Sl. No. 21 as 1.277 Kg./Kg. content in export item at Sl. No. 7.

16. Import items at Sl. No. 22 to 28- on net to net basis

RA may take further necessary action accordingly

5 2	Case No.:34/3/80-ALC2/2017	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00034/AM1 8/	RLA File :07/24/040/00132/AM1 7/	Lic.No/Date:07101101 01 15.07.2016	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for examination and comments. Case is deferred to 24.10.2017				

5 3	Case No.:31/3/80-ALC2/2017	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00031/AM1 8/	RLA File :08/24/040/00139/AM1 7/	Lic.No/Date:08101383 47 21.07.2016	Defer Date:24.10.2017
Decision : The Committee noted that information furnished by the firm vide their letter dated 1.7.2017 has been perused and found incomplete. DIPP has raised deficiency vide UO No.12/67/2017-TSW/53 dated 12.9.2017. It is decided to request the firm to furnish information on following :-				

[Type text]

21

के० पी० सिंह / K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1. Net weight of export item is 133725 Kgs., whereas net weight of imported and indigenous inputs is 147335 Kgs., the same may be clarified and corrected.
2. Information in respect of Sl. No.88 5 & 11 of Standard Deficiency Format.
3. Detailed calculations for the quantity of import items at Sl. No. 1, 2 & 3 supported by length and number of pipes in the export product.

Case is deferred to 24.10.2017

5 4	Case No.:41/11/80-ALC2/2016	Party Name:PARITA STEEL PRODUCTS	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00314/AM1 7/	RLA File :52/24/040/00028/AM1 7/	Lic.No/Date:52100419 70 25.07.2016	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to MEITY on 11.9.2017 for their examination and comments.. Case is deferred to 24.10.2017				

5 5	Case No.:52/23/80-ALC2/2016	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00555/AM1 7/	RLA File :17/24/040/00078/AM1 7/	Lic.No/Date:17100064 23 29.07.2016	Defer Date:24.10.201 7
Decision : The Committee noted that DIPP has raised deficiency vide letter No. 12/58/2017-TSW/58 dated 01.8.2017. letter sent to the firm through e mail on 8.9.2017 with request to furnish the information. Case is deferred to 24.10.2017				

5 6	Case No.:5/14/80-ALC2/2016	Party Name:INJECTOPLAS T PVT.LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00355/AM1 7/	RLA File :06/24/040/00015/AM1 7/	Lic.No/Date:06100384 35 09.08.2016	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments. Case is deferred to 24.10.2017				

5 7	Case No.:19/14/80-ALC2/2016	Party Name:EURO LABS	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:03108070	Defer

[Type text]

22

कें० पी० सिंह / K. P. SINGH
उप महादेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/80/050/00369/AM17/	:03/94/040/00315/AM17/	03 10.08.2016	Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments Case is deferred to 24.10.2017			

Case No.:19/23/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Rejected
HQ File :01/80/050/00522/AM17/	RLA File :09/24/040/00295/AM17/	Lic.No/Date:0910064137 14.09.2016	
58	Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent vide e mail on 12.6.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.		
	RA may take further necessary action accordingly .		

Case No.:20/23/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00523/AM17/	RLA File :09/24/040/00297/AM17/	Lic.No/Date:0910064139 14.09.2016	Defer Date:24.10.2017
59	Decision : The Committee noted that information furnished by the firm has been sent to DHI on 5.9.2017 . Case is deferred to 24.10.2017		

Case No.:21/23/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00524/AM17/	RLA File :09/24/040/00294/AM17/	Lic.No/Date:0910064138 14.09.2016	Defer Date:24.10.2017
60	Decision : The Committee noted that information furnished by the firm has been sent to DHI on 5.9.2017 . Case is deferred to 24.10.2017.		

Case No.:22/23/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00525/AM17/	RLA File :09/24/040/00296/AM17/	Lic.No/Date:0910064136 14.09.2016	Defer Date:24.10.2017
61			

[Type text]

23

के० पी० सिंह/K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The Committee noted that information furnished by the firm has been sent to DHI on 5.9.2017 . Case is deferred to 24.10.2017

	Case No.:13/16/80-ALC2/2016	Party Name:FABRIMAX ENGINEERING PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
6	HQ File	RLA File	Lic.No/Date:50100023	Defer
2	:01/80/050/00388/AM1 7/	:50/24/040/00009/AM1 7/	00 15.09.2016	Date:24.10.2017

Decision : The Committee noted that deficiency letter sent to the firm vide email on 12.6.2017 , 31.7.2017 and final reminder sent through e mail on 7.9.2017. Case is deferred to 24.10.2017.

	Case No.:3/23/80-ALC2/2016	Party Name:NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
6	HQ File	RLA File	Lic.No/Date:02102069	Defer
3	:01/80/050/00506/AM1 7/	:02/24/040/00118/AM1 7/	96 15.09.2016	Date:24.10.2017

Decision : The Committee noted that the firm's application has been sent to MSME on 23.02.2017 for examination and comments. Case is deferred to 24.10.2017

	Case No.:15/14/80-ALC2/2016	Party Name:ADVIK HI-TECH PVT..LTD,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
6	HQ File	RLA File	Lic.No/Date:31100663	Defer
4	:01/80/050/00365/AM1 7/	:31/83/040/00082/AM1 7/	42 19.09.2016	Date:24.10.2017

Decision : The Committee deliberated on the matter and decided to send the application to DHI for their comments. Case is deferred to 24.10.2017

	Case No.:23/23/80-ALC2/2016	Party Name:JAMES ROBINSON LABS PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
6	HQ File	RLA File	Lic.No/Date:09100641	Defer
5	:01/80/050/00526/AM1 7/	:09/24/040/00271/AM1 7/	46 19.09.2016	Date:24.10.2017

Decision : The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for examination and comments. Case is deferred to 24.10.2017.

66	Case No.:6/14/80-ALC2/2016	Party Name:BANCO PRODUCTS (INDIA)	Meet No/Date:12/80-ALC2/2017	Status: Closed
----	----------------------------	-----------------------------------	------------------------------	----------------

[Type text]

24

के० पी० सिंह/K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		LIMITED	12.09.2017	
HQ :01/80/050/00356/AM17/	File RLA :34/24/040/00171/AM17/	File Lic.No/Date:3410042553 23.09.2016		
Decision :The committee noted that this office has requested RA Vadodara vide e mail dated 24.10.2016,15.12.2016 and to RA Vadodara and firm on 24.1.2017 and 12.6.2017 to furnish hard copy of application for examination has not been received so far. It is decided to close the case.				

	Case No.:7/14/80-ALC2/2016	Party Name:HANNING MOTORS INDIA P LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Closed
67	HQ :01/80/050/00357/AM17/	File RLA :34/24/040/00181/AM17/	File Lic.No/Date:3410042554 23.09.2016	
Decision : The committee noted that this office has requested RA Vadodara vide e mail dated 24.10.2016,15.12.2016 and to RA Vadodara and firm on 24.1.2017 and 12.6.2017 to furnish hard copy of application for examination has not been received so far. It is decided to close the case.				

	Case No.:8/23/80-ALC2/2016	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
68	HQ :01/80/050/00511/AM17/	File RLA :09/24/040/00343/AM17/	File Lic.No/Date:0910064213 30.09.2016	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for examination and comments. Case is deferred to 24.10.2017.				

	Case No.:2/20/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
69	HQ :01/80/050/00445/AM17/	File RLA :05/23/040/00360/AM17/	File Lic.No/Date:0510400372 07.11.2016	Defer Date:24.10.2017
Decision : The committee noted that application sent to DHI on 13.1.2017 and deficiency letter sent to the firm on 7.9.2017 with request to furnish the information. Case is deferred to 24.10.2017.				

	Case No.:7/3/80-ALC2/2017	Party Name:MINCO TECH (INDIA) PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
70	HQ :01/80/050/00007/AM18/	File RLA :02/24/040/00152/AM17/	File Lic.No/Date:0210207126 08.11.2016	Defer Date:24.10.2017

[Type text]

25

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is deferred to 24.10.2017.

7 1	Case No.:29/9/80-ALC2/2017	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00207/AM1 8/	RLA File :03/94/040/00736/AM1 7/	Lic.No/Date:03108091 94 22.11.2016	Defer Date:24.10.201 7
	Decision : The Committee noted that DIPP has raised deficiency vide their I.DNo. 1267/2017-TSW/71 dated 12.9.2017. It is decided to request the firm to furnish information on following :- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Total requirement of each raw material, export product wise, in a tabular form Case is deferred to 24.10.2017.			

7 2	Case No.:9/20/80-ALC2/2016	Party Name:INJECTOPLAS T PVT.LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00452/AM1 7/	RLA File :06/24/040/00026/AM1 7/	Lic.No/Date:06100384 94 30.11.2016	Defer Date:24.10.201 7
	Decision : The Committee noted that hard copy of the application received and sent to MSME on 23.6.2017 for their comments. Case is deferred to 24.10.2017.			

7 3	Case No.:53/23/80-ALC2/2016	Party Name:RADIANT HEAT EXCHANGER PVT.LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00556/AM1 7/	RLA File :31/83/040/00112/AM1 7/	Lic.No/Date:31100664 40 09.12.2016	Defer Date:24.10.201 7
	Decision : The committee noted that DIPP has raised deficiency vide ID No.12/47/2017-TSW/86 dated 20.6.2017 and letter sent to the firm vide e mail on 21.7.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 24.10.2017			

7 4	Case No.:27/23/80-ALC2/2016	Party Name:PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
--------	-----------------------------	--	--	---------------------

[Type text]

26

के० पी० सिंह/K.P.S.
उप महादेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ :01/80/050/00530/AM1 7/	File :05/24/040/00368/AM1 7/	RLA :05/24/040/00368/AM1 7/	File :05/24/040/00368/AM1 7/	Lic.No/Date:05104007 09 13.12.2016	Defer Date:24.10.201 7
----------------------------------	------------------------------------	-----------------------------------	------------------------------------	--	------------------------------

Decision : The Committee noted that the firm's reply dated 08.02.2017 has been sent to the MSME (Chemical) on 08.05.2017 for examination and comments. Case is to deferred to 24.10.2017.

Case No.:11/23/80-ALC2/2016	Party Name:KELVION INDIA PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00514/AM1 7/	RLA File :03/94/040/00792/AM1 7/	Lic.No/Date:03108098 07 14.12.2016	Defer Date:24.10.201 7

Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/2 dated 16/05/2017 sent to the firm on 19.6.2017 vide e mail to furnish the information. The firm has furnished the copy of their earlier letter dated 20.3.2017 contains same information . Final reminder sent to the firm through e mail on 7.9.2017. Case is deferred to 24.10.2017

	Case No.:13/23/80-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
7 6	HQ File :01/80/050/00516/AM1 7/	RLA File :03/95/040/00562/AM1 7/	Lic.No/Date:03108099 64 20.12.2016	Defer Date:24.10.201 7

Decision : The Committee noted that the firm's application has been sent to the MSME on 08.02.2017 for examination and comments.. Case is deferred to 24.10.2017

	Case No.:17/20/80-ALC2/2016	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
7 7	HQ File :01/80/050/00460/AM1 7/	RLA File :31/83/040/00120/AM1 7/	Lic.No/Date:31100664 92 21.12.2016	Defer Date:24.10.201 7

Decision : The Committee noted that the information furnished by the firm vide their letter dated 22.4.2017 sent to DHI on 19.5.2017 for their comments. Case is deferred to 24.10.2017

7 8	Case No.:32/23/80-ALC2/2016	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00535/AM1	RLA File :05/23/040/00462/AM1	Lic.No/Date:05104009 38	Defer Date:24.10.201

[Type text]

27

के० सी०
उप महासचिव
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

7/	7/	26.12.2016	7
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 15.02.2017 for examination and comments.. Case is Deferred to 24.10.2017			

7 9	Case No.:35/23/80-ALC2/2016	Party Name:ITRON INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00538/AM1 7/	RLA File :05/23/040/00295/AM1 7/	Lic.No/Date:05104009 32 26.12.2016	Defer Date:24.10.201 7
Decision : The Committee noted the deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /86 dated 01.8.2017. letter sent to the firm vide e mail on 8.9.2017 with request to furnish the information. Case is deferred to 24.10.2017				

80	Case No.:9/26/80-ALC2/2016	Party Name:PHILS HEAVY ENGINEERING PVT.LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Closed
	HQ File :01/80/050/00633/AM17/	RLA File :03/95/040/00743/AM17/	Lic.No/Date:0310810141 28.12.2016	
Decision : The Committee noted firm vide e mail dated 14.8.2017 informed that they have surrender the above mentioned authorisation for cancellation to RA. It is decided to close the case .				

8 1	Case No.:48/23/80-ALC2/2016	Party Name:VENUS INDUSTRIAL CORPORATION	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00551/AM1 7/	RLA File :30/24/040/00029/AM1 7/	Lic.No/Date:30101039 16 29.12.2016	Defer Date:24.10.201 7
Decision : The Committee deliberated on the matter and it is decided to send the application to DIPP for their comments. Case is deferred to 24.10.2017				

8 2	Case No.:47/23/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00550/AM1 7/	RLA File :53/24/040/00024/AM1 7/	Lic.No/Date:53100192 62 02.01.2017	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 08.02.2017 for examination and comments. Case is Deferred to 24.10.2017.				

28

[Type text]

के० पी० सिंह/क. ए. ए. ए.
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

83	Case No.:4/12/80-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
	HQ File :01/80/050/00218/AM18/	RLA File :04/24/040/00161/AM17/	Lic.No/Date:0410162651 : 02.01.2017	
Decision : The committee decided to ratify the norms based on the recommendation of DHI as under :-				
Import items are allowed under GN-4 net to net basis.				
RA may take further necessary action accordingly				

84	Case No.:25/23/80-ALC2/2016	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00528/AM17/	RLA File :05/23/040/00436/AM17/	Lic.No/Date:05104010 88 04.01.2017	Defer Date:24.10.2017
Decision : The Committee noted that DEIT vide their deficiency letter No.17/18/2017-IPHW dated 2.6.2017 has requested the firm to furnish information. Information furnished by the firm vide their letter dated 8.6.2017 sent to DEIT on 28.7.2017 for their comments.				
Case is deferred to 24.10.2017				

85	Case No.:26/23/80-ALC2/2016	Party Name:MITA INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:05104011 81 06.01.2017	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 08.02.2017 for examination and comments.. Case is deferred to 24.10.2017				

86	Case No.:8/26/80-ALC2/2016	Party Name:LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
	HQ File :01/80/050/00632/AM17/	RLA File :03/95/040/00768/AM17/	Lic.No/Date:0310810 456 11.01.2017	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/67/2017-TSW/86 dated 12.9.2017 as under:-				
1. Net Weights of export products from Sl. No 1 to 24 may be specified as under:				

[Type text]

29

के० पी० सिंह/K.P. SINGH
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	5520	7	660	13	1000	19	3360
2	1110	8	1920	14	1320	20	1800
3	750	9	1920	15	600	21	2100
4	21720	10	2640	16	2040	22	1320
5	1320	11	780	17	1800	23	4140
6	1380	12	1200	18	1440	24	756

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2.

3. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./kg content in export items.

4. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./kg content in export items.

RA may take further necessary action accordingly

Case No.:16/26/80-ALC2/2016	Party Name:LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
HQ File :01/80/050/00640/AM17/	RLA File :03/95/040/00769/AM17/	Lic.No/Date:0310810455 11.01.2017	

Decision : The committee decided to ratify the norms based upon the written comments of DIPP ID No.12/67/2017-TSW/86 dated 12.9.2017 as under:-

1. Net Weights of export products from Sl. No 1 to 12 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	3720	4	3660	7	32165	10	4800
2	1860	5	16200	8	3600	11	20700
3	63600	6	1972	9	2940	12	3450

5. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 13.

6. Quantities of import item at Sl. No. 1 to 12 may be allowed as 1.05 Kgs./kg. content in export items at Sl. No. 1 to 12 respectively.

7. Quantity of import item at Sl. No. 13 may be allowed as 1.02 Kgs./kg content in export item at Sl. No. 11.

RA may take further necessary action accordingly

8	Case No.:19/26/80-ALC2/2016	Party Name:COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
8	HQ File :01/80/050/00643/AM1 7/	RLA File :03/94/040/00877/AM1 7/	Lic.No/Date:03108104 88 12.01.2017	Defer Date:24.10.2017
Decision : The Committee noted that deficiency letter sent to the firm on 12.6.2017 vide e mail and final reminder sent through e mail on 7.9.2017. with request to furnish the requisite information. Case is deferred to 24.10.2017				

8	Case No.:49/23/80-ALC2/2016	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
9	HQ File :01/80/050/00552/AM1 7/	RLA File :30/24/040/00034/AM1 7/	Lic.No/Date:30101039 27 16.01.2017	Defer Date:24.10.2017
Decision : The Committed noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017. Case is deferred to 24.10.2017				

9	Case No.:15/3/80-ALC2/2017	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
0	HQ File :01/80/050/00015/AM1 8/	RLA File :04/24/040/00181/AM1 7/	Lic.No/Date:04101627 30 19.01.2017	Defer Date:24.10.2017
Decision : The Committee noted that hard copy of the application received is being send to DIPP for their comments. Case is deferred to 24.10.2017				

9	Case No.:56/23/80-ALC2/2016	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
1	HQ File :01/80/050/00559/AM1 7/	RLA File :31/83/040/00130/AM1 7/	Lic.No/Date:31100665 56 20.01.2017	Defer Date:24.10.2017
Decision : The Committee deliberated on the matter and decided to send the complete application along with information furnished by the firm to DIPP for their examination and comments. Case is deferred to 24.10.2017.				

9	Case No.:1/26/80-ALC2/2016	Party Name:A.L. PAPER HOUSE,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
2	HQ File	RLA File	Lic.No/Date:13100485	Defer

[Type text]

31

के० पी० सिंह/K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/80/050/00625/AM1 7/	:13/24/040/00043/AM1 7/	33 24.01.2017	Date:24.10.201 7
Decision : The Committed noted that the firm's application has been sent to MSME on 28.03.2017 for examination and comments. Case is deferred to 24.10.2017.			

Case No.:47/3/80-ALC2/2017	Party Name:KELVION INDIA PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00047/AM1 8/	RLA File :03/94/040/00975/AM1 7/	Lic.No/Date:03108107 18 24.01.2017	Defer Date:24.10.201 7
Decision : The Committee noted that in response to deficiency letter dated 12.6.2017 firm has furnished a copy of their same letter dated 20.3.2017. Final reminder sent to the firm vide e mail on 7.9.2017 with request o furnish specific reply with in 15 days failing which the case will be rejected without any further notice. Case is deferred to 24.10.2017.			

Case No.:22/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00022/AM1 8/	RLA File :07/24/040/00285/AM1 7/	Lic.No/Date:07101110 85 07.02.2017	Defer Date:24.10.201 7
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 and final reminder sent on 7.9.2017. Case is deferred to 24.10.2017.			

Case No.:23/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00023/AM1 8/	RLA File :07/24/040/00297/AM1 7/	Lic.No/Date:07101110 97 07.02.2017	Defer Date:24.10.201 7
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 and final reminder sent on 7.9.2017. Case is deferred to 24.10.2017.			

Case No.:24/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
----------------------------	---	--	---------------------

[Type text]

32

के० पी० सिंह / K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		LTD		
HQ :01/80/050/00024/AM1 8/	File	RLA :07/24/040/00296/AM1 7/	File	Lic.No/Date:07101110 94 07.02.2017
				Defer Date:24.10.201 7
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 and final reminder sent on 7.9.2017.. Case is deferred to 24.10.2017.				

9

Case No.:25/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00025/AM1 8/	RLA File :07/24/040/00295/AM1 7/	Lic.No/Date:07101110 92 07.02.2017	Defer Date:24.10.201 7

7

Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 and final reminder sent on 7.9.2017. Case is deferred to 24.10.2017.

Case No.:26/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00026/AM1 8/	RLA File :07/24/040/00294/AM1 7/	Lic.No/Date:07101110 91 07.02.2017	Defer Date:24.10.201 7
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 and final reminder sent on 7.9.2017. Case is deferred to 24.10.2017.			

9

Case No.:27/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
HQ File :01/80/050/00027/AM1 8/	RLA File :07/24/040/00286/AM1 7/	Lic.No/Date:07101110 86 07.02.2017	Defer Date:24.10.201 7

9

Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 and final reminder sent on 7.9.2017. Case is deferred to 24.10.2017

10	Case No.:28/3/80-	Party Name:PLANSEE	Meet No/Date:12/80-	Status:
----	-------------------	--------------------	---------------------	---------

[Type text]

33

क० पी० सिंह/K. P. SINGH
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

0	ALC2/2017	INDIA HIGH PERFORMANCE MATERIALS PVT LTD	ALC2/2017 12.09.2017	Deferred
	HQ File :01/80/050/00028/AM1 8/	RLA File :07/24/040/00287/AM1 7/	Lic.No/Date:07101110 87 07.02.2017	Defer Date:24.10.201 7
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 and final reminder sent on 7.9.2017. Case is deferred to 24.10.2017.				

10	Case No.:29/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
1	HQ File :01/80/050/00029/AM1 8/	RLA File :07/24/040/00288/AM1 7/	Lic.No/Date:07101110 88 07.02.2017	Defer Date:24.10.201 7
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 and final reminder sent on 7.9.2017. Case is deferred to 24.10.2017.				

10	Case No.:30/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
2	HQ File :01/80/050/00030/AM1 8/	RLA File :07/24/040/00289/AM1 7/	Lic.No/Date:07101110 90 07.02.2017	Defer Date:24.10.201 7
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 and final reminder sent on 7.9.2017. Case is deferred to 24.10.2017.				

10	Case No.:8/3/80-ALC2/2017	Party Name:HANNING MOTORS INDIA PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
3	HQ File :01/80/050/00008/AM1 8/	RLA File :34/24/040/00316/AM1 7/	Lic.No/Date:34100429 23 09.02.2017	Defer Date:24.10.201 7
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/141 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 and final reminder sent on 7.9.2017. Case is deferred to 24.10.2017.				

[Type text]

34

क० पी० सिंह/K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

104	Case No.:42/3/80-ALC2/2017	Party Name:L&T-MHPS BOILERS PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00042/AM18/	RLA File :03/95/040/00686/AM17/	Lic.No/Date:0310811157 13.02.2017	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 03.05.2017 for examination and comments. Case is deferred to 24.10.2017.				

105	Case No.:43/3/80-ALC2/2017	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00043/AM18/	RLA File :03/95/040/00820/AM17/	Lic.No/Date:0310811232 15.02.2017	Defer Date:24.10.2017
Decision : The Committee noted that deficiency raised by DHI sent to the firm through e mail on 2.8.2017 to furnish information. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 24.10.2017.				

106	Case No.:46/5/80-ALC2/2017	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00107/AM18/	RLA File :34/24/040/00301/AM17/	Lic.No/Date:3410042935 15.02.2017	Defer Date:24.10.2017
Decision : The Committee noted that firms application has been sent to MSME on 20.6.2017 for their examination and comments . Case is deferred to 24.10.2017.				

107	Case No.:43/5/80-ALC2/2017	Party Name:SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00104/AM18/	RLA File :34/24/040/00335/AM17/	Lic.No/Date:3410042944 16.02.2017	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 2.8.2017. for their comments. Case is deferred to 24.10.2017.				

108	Case No.:44/5/80-ALC2/2017	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
-----	----------------------------	--	--	---------------------

[Type text]

35

कें० पी० सिंह/K.P.SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ :01/80/050/00105/AM1 8/	File :34/24/040/00310/AM1 7/	RLA :34/24/040/00310/AM1 7/	File :34/24/040/00310/AM1 7/	Lic.No/Date:34100429 54 20.02.2017	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to MSME on 20.6.2017 for examination and comments. Case is deferred to 24.10.2017					

Case No.:13/3/80- ALC2/2017	Party Name:INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
10 HQ :01/80/050/00013/AM1 8/	File :04/24/040/00199/AM1 7/	Lic.No/Date:04101628 29 23.02.2017	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to MSME on 26.5.2017 for examination and comments. Case is deferred to 24.10.2017.			

Case No.:40/3/80- ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
11 HQ :01/80/050/00040/AM1 8/	File :03/95/040/00656/AM1 7/	Lic.No/Date:03108114 16 23.02.2017	Defer Date:24.10.201 7
Decision : The Committee noted that MEIT has called for information from the firm vide letter no. 17/30/2017-IPHW dated 04.7.2017. It is decided to send reminder to the firm to furnish the information. Case is deferred to 24.10.2017.			

Case No.:26/26/80- ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
11 HQ :01/80/050/00650/AM1 7/	File :53/24/040/00027/AM1 7/	Lic.No/Date:53100192 81 28.02.2017	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.03.2017 for examination and comments. Case is deferred to o 24.10.2017.			

Case No.:18/26/80- ALC2/2016	Party Name:SHACHI ENGINEERING PVT.LTD.	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Approve d
11 HQ :01/80/050/00642/AM17	File :31/83/040/00167/AM17	Lic.No/Date:311006660 7	

[Type text]

36

के० पी० सिंह / K. P. Singh
उप महादेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

/	/	01.03.2017	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/67/2017-TSW/112 dated 12.9.2017 as under:-			
1. Net weights of 7955 Kgs., 3593 Kgs., 2672 Kgs. & 2240 Kgs. may be specified with the quantities of export items at Sl. No. 1, 2, 3 & 4 respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 12. 3. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 796.4 Meters, 872.7 Meters & 4654.1 Meters respectively as 1.02 Mtr./mtr content in export at Sl. No. 1. 4. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as 298.6 Meters, 468 Meters & 1484.8 Meters respectively as 1.02 Mtr./mtr content in export at Sl. No. 2 5. Quantities of import items at Sl. No. 7, 8 & 9 may be allowed as 224 Meters, 278.4 Meters & 989.3 Meters respectively as 1.02 Mtr./mtr content in export at Sl. No. 3 6. Quantities of import items at Sl. No. 10 & 12 may be allowed as 149.3 Meters & 690.6 Meters respectively as 1.02 Mtr./mtr. content in export at Sl. No. 4 7. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e 207.7 Meters on net to net content basis in export at Sl. No. 4.			
RA may take further necessary action accordingly.			

11	Case No.:41/3/80-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
3	HQ File :01/80/050/00041/AM18/	RLA File :03/95/040/00754/AM17/	Lic.No/Date:0310811714 08.03.2017	Defer Date:24.10.2017
Decision : The Committee noted that the firm's reply sent to MEIT on 28.7.2017 for their comments. Case is deferred to 24.10.2017.				

114	Case No.:14/3/80-ALC2/2017	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Rejected
	HQ File :01/80/050/00014/AM18/	RLA File :04/24/040/00215/AM17/	Lic.No/Date:0410162877 09.03.2017	
Decision : The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/160 dated 16/05/2017, letter sent to the firm on 12.6.2017 and final reminder sent on through e mail on 31.7.2017 to furnish the information. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				

[Type text]

37

के० पी० सिंह/K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take further necessary action accordingly .

11	Case No.:45/3/80-ALC2/2017	Party Name:AUTOFITS PACKAGING PVT.LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
5	HQ File :01/80/050/00045/AM1 8/	RLA File :03/94/040/01095/AM1 7/	Lic.No/Date:03108117 47 09.03.2017	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.05.2017 for examination and comments. Case is deferred to 24.10.2017				

11	Case No.:47/5/80-ALC2/2017	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
6	HQ File :01/80/050/00108/AM1 8/	RLA File :34/24/040/00312/AM1 7/	Lic.No/Date:34100430 15 09.03.2017	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 20.6.2017 for examination and comments. It is decided to ask the firm to furnish the earlier advance authorisation number of same export product against which norms earlier allowed. Case is deferred to 24.10.2017.				

11	Case No.:5/26/80-ALC2/2016	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
7	HQ File :01/80/050/00629/AM1 7/	RLA File :08/24/040/00488/AM1 7/	Lic.No/Date:08101398 61 10.03.2017	Defer Date:24.10.2017
Decision : The Committee deliberated on the case and noted that. MEIT has returned the case stating that the matter is not concerned to their Ministry. Case is deferred to 24.10.2017..				

11	Case No.:17/3/80-ALC2/2017	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
8	HQ File :01/80/050/00017/AM1	RLA File :08/24/040/00497/AM1	Lic.No/Date:08101398 60	Defer Date:24.10.2017

[Type text]

38

कें० पी० सिंह / K. P. Singh
उप महानिदेशक विदेश
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

8/	7/	10.03.2017	7
Decision : The Committee deliberated on the case and noted that. MEIT has returned the case stating that the matter is not concerned to their Ministry. Case is deferred to 24.10.2017			

11 9	Case No.:45/5/80-ALC2/2017	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00106/AM1 8/	RLA File :34/24/040/00309/AM1 7/	Lic.No/Date:34100430 36 17.03.2017	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 20.6.2017 for examination and comments. Case is deferred to 24.10.2017.				

12 0	Case No.:11/3/80-ALC2/2017	Party Name:MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00011/AM1 8/	RLA File :05/24/040/00634/AM1 7/	Lic.No/Date:05104020 01 20.03.2017	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for examination and comments. Case is deferred to 24.10.2017.				

12 1	Case No.:21/3/80-ALC2/2017	Party Name:AQUASUB ENGINEERING	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00021/AM1 8/	RLA File :32/24/040/00041/AM1 7/	Lic.No/Date:32100781 28 20.03.2017	Defer Date:24.10.2017
Decision : The Committee noted that hard copy of the firm's application has not been received and letter sent by e mail on 12.6.2017 to firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 24.10.2017.				

12 2	Case No.:54/3/80-ALC2/2017	Party Name:MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00054/AM1	RLA File :31/83/040/00179/AM1	Lic.No/Date:31100666 27	Defer Date:24.10.2017

[Type text]

39

कै० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

8/	7/	21.03.2017	7
Decision : The Committee noted that the firm's application has been sent to MSME on 26.5.2017 for their comments. case is deferred to 24.10.2017.			

123	Case No.:16/3/80-ALC2/2017	Party Name:AUROLAB	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status:Deferred
	HQ File :01/80/050/00016/AM18/	RLA File :35/24/040/00061/AM17/	Lic.No/Date:3510045144 23.03.2017	Defer Date:24.10.2017
	Decision : The Committee deliberated on the case and noted that. MEIT has returned the case stating that the matter is not concerned to their Ministry. Case is deferred to 24.10.2017			

124	Case No.:20/3/80-ALC2/2017	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status:Deferred
	HQ File :01/80/050/00020/AM18/	RLA File :02/24/040/00267/AM17/	Lic.No/Date:0210207496 24.03.2017	Defer Date:24.10.2017
	Decision : The Committee noted that the firm's application has been sent to MSME on 26.5.2017 for examination and comments. Case is deferred to 24.10.2017.			

125	Case No.:53/3/80-ALC2/2017	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status:Deferred
	HQ File :01/80/050/00053/AM18/	RLA File :31/83/040/00185/AM17/	Lic.No/Date:3110066640 29.03.2017	Defer Date:24.10.2017
	Decision : The Committee deliberated on the matter and decided to send the complete application along with information furnished by the firm to DIPP for their examination and comments. Case is deferred to 24.10.2017.			

126	Case No.:49/5/80-ALC2/2017	Party Name:OM OPTEL INDUSTRIES PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status:Deferred
	HQ File :01/80/050/00110/AM18/	RLA File :11/24/040/00001/AM18/	Lic.No/Date:1110028276 13.04.2017	Defer Date:24.10.2017
	Decision : The Committee noted that DIET has sent deficiency letter no 17/37/2017 dated 07.7.2017 to the firm to furnish information. Final reminder			

[Type text]

40

क० पी० सिंह
उप महानिदेशक
Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

sent through e mail on 7.9.2017. The firm vide their e mail dated 11.9.2017 has requested for grant of 30 days time to furnish information , as due to accident in bike doctor advised rest. It is decided to allow time to furnish information as requested by the firm .

Case is deferred to 24.10.2017.

12 7	Case No.:1/3/80-ALC2/2017	Party Name:SIRIA IMPEX PVT.LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00001/AM1 8/	RLA File :05/24/040/00013/AM1 8/	Lic.No/Date:05104022 47 18.04.2017	Defer Date:24.10.201 7
	Decision : The Committee noted that letter sent vide email to RA on 12.6.2017 to forward 4 sets of application to DGFT HQ for consideration of the case. The hard copy is not received so far, It is decided to send reminder to RA to furnish hard copy of the application within 15 days failing which the case will be treated as closed. Case is deferred to 24.10.2017.			

12 8	Case No.:2/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00180/AM1 8/	RLA File :07/24/040/00299/AM1 7/	Lic.No/Date:07101114 88 26.04.2017	Defer Date:24.10.201 7
	Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /144 dated 01.8.2017. letter sent to the firm through e mail on 8.9.2017. Case is deferred to 24.10.2017.			

12 9	Case No.:3/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00181/AM1 8/	RLA File :07/24/040/00300/AM1 7/	Lic.No/Date:07101114 86 26.04.2017	Defer Date:24.10.201 7
	Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /145 dated 01.8.2017. letter sent to the firm through e mail on 8.9.2017. Case is deferred to 24.10.2017.			

13 0	Case No.:5/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH	Meet No/Date:12/80-ALC2/2017	Status: Deferred
---------	---------------------------	-------------------------------	------------------------------	---------------------

[Type text]

41

के० पी० सिंह / K. P. Singh
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		PERFORMANCE MATERIALS PVT LTD	12.09.2017	
HQ :01/80/050/00183/AM1 8/	File	RLA :07/24/040/00298/AM1 7/	File Lic.No/Date:07101114 87 26.04.2017	Defer Date:24.10.201 7
Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /146 dated 01.8.2017. letter sent to the firm through e mail on 8.9.2017. Case is deferred to 24.10.2017				

13 1	Case No.:55/3/80- ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
	HQ :01/80/050/00055/AM1 8/	File RLA :09/24/040/00028/AM1 8/	File Lic.No/Date:09100649 74 27.04.2017	Defer Date:24.10.201 7
Decision : The Committee noted that hard copy of the application not received .Letter sent to RA Hyderabad on 12.6.2017 to furnish hard copy of the application. It is decided send reminder to RA / Firm to furnish 4 set of hard copy of application within 15 days failing which case will be treated as closed. Case is deferred to 24.10.2017				

13 2	Case No.:4/9/80- ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
	HQ :01/80/050/00182/AM1 8/	File RLA :07/24/040/00305/AM1 7/	File Lic.No/Date:07101114 99 28.04.2017	Defer Date:24.10.201 7
Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /148 dated 01.8.2017. Letter sent to the firm vide e mail on 7.9.2017 to furnish the information. Case is deferred to 24.10.2017				

13 3	Case No.:6/9/80- ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
	HQ :01/80/050/00184/AM1 8/	File RLA :07/24/040/00301/AM1 7/	File Lic.No/Date:07101114 97 28.04.2017	Defer Date:24.10.201 7
Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /149 dated 01.8.2017. Letter sent to the firm vide e mail on 7.9.2017 to furnish the information . Case is deferred to 24.10.2017				

[Type text]

42

कें० पी० सिंह / K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:15/12/80-ALC2/2017	Party Name:SHIV HYDROMET	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Case Added
134	HQ File :01/80/050/00229/AM18/	RLA File :24/24/040/00004/AM18/	Lic.No/Date:241004 2211 19.05.2017	Defer Date:
Decision : The Committee noted that the application of the firm sent to Ministry of Mines for their comments Case is deferred to 24.10.2017				

	Case No.:15/9/80-ALC2/2017	Party Name:MACAWBER BEEKAY PVT. LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
135	HQ File :01/80/050/00193/AM18/	RLA File :05/24/040/00079/AM18/	Lic.No/Date:05104026 58 22.05.2017	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent DHI for examination and comments on 2.8.2017. Case is deferred to 24.10.2017				

	Case No.:1/12/80-ALC2/2017	Party Name:INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
136	HQ File :01/80/050/00215/AM18/	RLA File :04/24/040/00037/AM18/	Lic.No/Date:04101631 50 25.05.2017	Defer Date: 24.10.2017
Decision : The Committee noted that the firm's application has been sent DHI for examination and comments on 6.9.2017. Case is deferred to 24.10.2017				

	Case No.:2/12/80-ALC2/2017	Party Name:FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
137	HQ File :01/80/050/00216/AM18/	RLA File :31/83/040/00158/AM17/	Lic.No/Date:31100667 59 25.05.2017	Defer Date:
Decision : The Committee noted that DIPP has raised deficiency vide their ID. No. 12/67/2017-TSW/137 dated 12.9.2017. It is decided to request the firm to furnish information on following :-				
1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency				

[Type text]

43

कें० पी० सिंह / K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Format, export product wise. 2. Detailed calculations for the quantity of "Filter Media" required for export items. Case is deferred to 24.10.2017
--	--

13	Case No.:20/9/80-ALC2/2017	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date: 12/80-ALC2/2017 12.09.2017	Status: Deferred
8	HQ File :01/80/050/00198/AM18/	RLA File :05/23/040/00081/AM18/	Lic.No/Date: 0510403029 05.06.2017	Defer Date: 24.10.2017
	Decision : The Committee noted that the firm's application has been sent to MEIT on 26.7.2017 for examination and comments. Case is deferred to 24.10.2017			

13	Case No.:21/9/80-ALC2/2017	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date: 12/80-ALC2/2017 12.09.2017	Status: Deferred
9	HQ File :01/80/050/00199/AM18/	RLA File :05/24/040/00114/AM18/	Lic.No/Date: 0510403047 06.06.2017	Defer Date: 24.10.2017
	Decision : The Committee noted that the firm's application has been sent to DHI on 2.8.2017 for their examination and comments. It is decided to ask the firm to submit following information : Information on Sl. No. 4,5,11 of standard deficiency (export product) Case is deferred to 24.10.2017			

14	Case No.:32/9/80-ALC2/2017	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date: 12/80-ALC2/2017 12.09.2017	Status: Deferred
0	HQ File :01/80/050/00210/AM18/	RLA File :03/95/040/00182/AM18/	Lic.No/Date: 0310813834 07.06.2017	Defer Date: 24.10.2017
	Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /155 dated 01.8.2017. Letter sent to the firm vide e mail on 8.9.2017 to furnish information. Case is deferred to 24.10.2017			

14	Case No.:11/9/80-ALC2/2017	Party Name: DOOWON AUTOMOTIVE	Meet No/Date: 12/80-ALC2/2017 12.09.2017	Status: Deferred
----	----------------------------	-------------------------------	---	------------------

[Type text]

44

क० पी० सिंह / K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		SYSTEMS INDIA PRIVATE LIMITED		
HQ :01/80/050/00189/AM1 8/	File	RLA :04/24/040/00055/AM1 8/	File	Lic.No/Date:04101631 93 08.06.2017
				Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to DHI on 26.7.2017 for examination and comments. It is decided ask the firm to furnish earlier norms approved by committee for same export product . Case is deferred to 24.10.2017				

	Case No.:14/9/80-ALC2/2017	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
14 2	HQ File :01/80/050/00192/AM 18/	RLA File :04/24/040/00056/AM 18/	Lic.No/Date:041016319 4 08.06.2017	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 26.7.2017 for examination and comments. It is decided ask the firm to furnish earlier norms approved by committee for same export product . Case is deferred to 24.10.2017				

14
3

Case No.:24/9/80-ALC2/2017	Party Name:THERMAX LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
HQ File :01/80/050/00202/AM18 /	RLA File :31/83/040/00037/AM18 /	Lic.No/Date:311006678 2 12.06.2017	
Decision : The committee decided to ratify the norms based upon the written comments of DHI U.O.No. 3/87/17-TSW (B) dated 10.8.2017 (copy of the letter attached at the end of minutes)			
RA concern may take further necessary action accordingly.			

14 4	Case No.:16/9/80-ALC2/2017	Party Name:SPRAYTEC (INDIA) LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00194/AM1 8/	RLA File :05/24/040/00133/AM1 8/	Lic.No/Date:05104031 05 13.06.2017	Defer Date:24.10.2017
	Decision : The Committee noted that DIPP has raised deficiency vide their ID. No 12/67/2017-TSW/144 dated 12.9.2017. It is decided to request the firm to furnish information on following :-			

[Type text]

45

कें० पी० सिंह / K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1. Information in respect of Sl. No. 3 of Standard Deficiency Format.
2. Details of manufacturing activities on import items, if any
3. Details of any other inputs in export items, imported or indigenous, if any, with value thereof.

Case is deferred to 24.10.2017

14 5	Case No.:27/9/80-ALC2/2017	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00205/AM1 8/	RLA File :53/24/040/00003/AM1 8/	Lic.No/Date:53100194 17 15.06.2017	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to MSME on 26.7.2017 for examination and comments. Case is deferred to 24.10.2017				

14 6	Case No.:17/9/80-ALC2/2017	Party Name:WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00195/AM1 8/	RLA File :05/24/040/00070/AM1 8/	Lic.No/Date:05104031 45 16.06.2017	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to DIPP on 26.7.2017 for examination and comments and deficiency letter sent to the firm vide email on 7.9.2017 to furnish information Case is deferred to 24.10.2017.				

14 7	Case No.:7/9/80-ALC2/2017	Party Name:INDUS REFRIGERATION PVT LTD	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00185/AM1 8/	RLA File :04/24/040/00038/AM1 8/	Lic.No/Date:04101632 40 19.06.2017	Defer Date:24.10.201 7
Decision : The Committee noted that DIPP has raised deficiency vide their ID. No 12/67/2017-TSW/147 dated 12.9.2017. It is decided to request the firm to furnish information on following :-				
1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format, export product wise. 2. Details of manufacturing activities on import items, if any 3. Name/details of import items at Sl. No. 4 to 6.				

[Type text]

46

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case is deferred to 24.10.2017

14 8	Case No.:17/12/80-ALC2/2017	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approve d
	HQ File :01/80/050/00231/AM18 /	RLA File :03/94/040/00214/AM18 /	Lic.No/Date:031081408 5 19.06.2017	
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP I.D No. 12/67/2017-TSW/147 dated 12.9.2017 as under :- 1. Net fabricated weights of 90151 Kgs., 5535 Kgs. & 5535 Kgs. may be specified with the quantities of export items at Sl. No. 1, 2 & 3 respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 3. 3. Quantities of import items at Sl. No. 1 & 3 may be allowed as 1.01 Kgs./Kg. content in export items as claimed by the firm. 4. Quantity of import item at Sl. No. 2 may be allowed as 72970 Kgs. & 1.096 Kgs./kg. content in export item at Sl. No. 1 after taking 1/3rd recovery from scrap. 5. Quantities of import items at Sl. No. 4 to 9 may also be allowed as : No., 15 Nos., 34 Nos., 2 Nos., 2 Nos. & 2 Nos. respectively on net to net basis. Duty free weights of these items may be allowed as applied as 1.03 Kgs./kg. content in export items. 6. Quantities of import items at Sl. No. 10, 11 & 12 (welding consumables) may be allowed as 1540 Kgs. each. 7. Quantities of import items at Sl. No. 13 & 14 (welding consumables) may be allowed as applied for i.e. 1224 Kgs. each. RA concern may take further necessary action accordingly.			

14 9	Case No.:10/9/80-ALC2/2017	Party Name:S AND P ENTERPRISES	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00188/AM18 /	RLA File :04/24/040/00058/AM18 /	Lic.No/Date:04101632 47 20.06.2017	Defer Date:24.10.2017
	Decision : The Committee noted that the firm's application has been sent to MSME on 26.7.2017 for examination and comments. Case is deferred to 24.10.2017			

15 0	Case No.:12/9/80-ALC2/2017	Party Name:HELVOET	Meet No/Date:12/80-ALC2/2017	Status: Deferred
---------	----------------------------	--------------------	------------------------------	------------------

[Type text]

47

के० पी० सिंह / K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	12.09.2017	
HQ :01/80/050/00190/AM18/	File :31/83/040/00046/AM18/	RLA :31/83/040/00046/AM18/	Lic.No/Date:3110066788 20.06.2017	Defer Date:24.10.2017
Decision : The Committee noted that the firm's application has been sent to DIPP on 2.8.2017 for examination and comments. Case is deferred to 24.10.2017				

Case No.:16/12/80-ALC2/2017	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approve d
HQ :01/80/050/00230/AM18/	File :03/94/040/00225/AM18/	RLA :03/94/040/00225/AM18/	Lic.No/Date:0310814139 20.06.2017
Decision : The committee decided to ratify the norms based upon the written comments of DIPP I.D No. 12/67/2017-TSW/151 dated 12.9.2017 as under :-			
1. Net Empty weight of 251.102 MT may be specified with the quantity each of export item at Sl. No. 1 to 4. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 3. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.03 Kgs./Kg content in export items as claimed by the firm. 4. Quantity of import item at Sl. No. 2 may be allowed as 1.05 Kgs./Kg content in export items as claimed by the firm. 5. Quantity of import item at Sl. No. 3 may be allowed as 128944 Kgs. 72506 Mtrs.) inclusive of 2 % wastage. 6. Quantity of import item at Sl. No. 4 may be allowed as 32 Nos. on net to net basis. Duty free weight of this item may be allowed as 285972 Kgs as 1.246 Kgs./kg. content in export items after taking 20 % recovery from scrap. 7. Quantity of import item at Sl. No. 5 may be allowed as 140 Nos. on ne to net basis. Duty free weight of this item may be allowed as applied fo i.e. 12116 Kgs. as 1.03 Kgs./kg. content in export items. 8. Quantities of import items at Sl. No. 6, 7 & 8 (welding consumables may be allowed as applied for i.e. 5816 Kgs. each. 9. Quantities of import items at Sl. No. 9 & 10 (welding consumables may be allowed as applied for i.e. 11820 Kgs. each.			
RA concern may take further necessary action accordingly			

152	Case	No.:1/9/80-	Party Name:CPS OIL &	Meet	No/Date:12/80-	Status:
-----	------	-------------	----------------------	------	----------------	---------

[Type text]

48

के० पी० सिंह/K. P. Singh
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC2/2017	GAS EQUIPMENTS PVT LTD	ALC2/2017 12.09.2017	Closed
HQ :01/80/050/00179/AM18/	File RLA :03/94/040/00237/AM18/	File Lic.No/Date:03108141 77 21.06.2017	
Decision : The Committee noted that RA Mumbai has informed vide their letter no 03/94/040/237/AM 18 /19 dated 21.6.2017 that the said authorisation has been issued on Net to Net basis with accountability clause under GN- 4. It is decided to close the case .			

15	Case No.:8/9/80- ALC2/2017	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
3	HQ :01/80/050/00186/AM1 8/	File RLA :31/83/040/00044/AM1 8/	File Lic.No/Date:31100667 89 21.06.2017	Defer Date:24.10.201 7
Decision : The Committee noted that the firm's application has been sent to DHI on 26.7.2017 for examination and comments and deficiency letter sent to the firm vide e mail on 7.9.2017. Case is deferred to 24.10.2017				

15	Case No.:23/9/80- ALC2/2017	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
4	HQ :01/80/050/00201/AM1 8/	File RLA :05/24/040/00085/AM1 8/	File Lic.No/Date:05104032 05 22.06.2017	Defer Date:24.10.201 7
Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /170 dated 01.8.2017. Letter sent to the firm to furnish information vide e mail on 07.9.2017. Case is deferred to 24.10.2017				

15	Case No.:13/9/80- ALC2/2017	Party Name:EMERSON CLIMATE TECHNOLOGIES INDIA PVT LTD	Meet No/Date:12/80- ALC2/2017 12.09.2017	Status: Deferred
5	HQ :01/80/050/00191/AM1 8/	File RLA :31/82/040/00228/AM1 7/	File Lic.No/Date:31100667 95 23.06.2017	Defer Date:24.10.201 7

[Type text]

49

कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /171 dated 01.8.2017. Letter sent to the firm to furnish information vide e mail on 07.9.2017. Case is deferred to 24.10.2017

	Case No.:19/9/80-ALC2/2017	Party Name:NIPRO INDIA CORPORATION PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
15 6	HQ File :01/80/050/00197/AM18/	RLA File :31/83/040/00047/AM18/	Lic.No/Date:3110066796 23.06.2017	Defer Date:24.10.2017

Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /172 dated 01.8.2017. Letter sent to the firm to furnish information vide e mail on 07.9.2017. Case is deferred to 24.10.2017

	Case No.:8/12/80-ALC2/2017	Party Name:BLISS ANAND PVT.LTD.,	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00222/AM18/	RLA File :05/23/040/00103/AM18/	Lic.No/Date:0510403233 27.06.2017	Defer Date:
157	Decision : The Committee noted that firm's application sent to DIPP on 5.9.2017 for their examination and comments. It is decided to cal for following information from the firm :- Information in respect Sl. No 3 &11 of standard deficiency letter, export product wise. Case is deferred to 24.10.2017.			

	Case No.:7/12/80-ALC2/2017	Party Name:CLASSIC BOTTLE CAPS PVT LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approve d
15 8	HQ File :01/80/050/00221/AM18/	RLA File :05/23/040/00120/AM18/	Lic.No/Date:0510403256 29.06.2017	:
	Decision : The committee decided to ratify the norms as per GN-4. - RA concern may take further necessary action accordingly			

15 9	Case No.:9/9/80-ALC2/2017	Party Name:MAFLOW INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approve d
	HQ File :01/80/050/00187/AM18/	RLA File :31/83/040/00049/AM18/	Lic.No/Date:3110066804	

[Type text]

50

के० पी० सिंह / K. P. Singh
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

/	/	05.07.2017	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP I.D No. 12/67/2017-TSW/159 dated 12.9.2017 as under :-			
1. Import item at Sl. No. 1 may be allowed as 1.01 mtrs./mtr content in the export item at Sl. No. 1. 2. Import items from Sl. No. 2 to 7, 9 & 11 may be allowed on net to net basis with accountability clause in export item at Sl. No. 1. 3. Import items at Sl. No. 8 & 10 may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 1. 4. Import items from Sl. No. 12, 13, 15 to 25, 27 to 31 & 34 may be allowed on net to net basis with accountability clause in export item at Sl. No. 2. 5. Import items at Sl. No. 14 & 32 may be allowed as 1.01 mtrs./mtr content in the export item at Sl. No. 2. 6. Import items at Sl. No. 26 & 33 may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 2. 7. Import items at Sl. No. 35 & 50 may be allowed as 1.01 mtrs./mtr content in the export item at Sl. No. 3. 8. Import items from Sl. No. 36 to 46, 48, 49, 52 & 54 may be allowed on net to net basis with accountability clause in export item at Sl. No. 3. 9. Import items at Sl. No. 47, 51 & 53 may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 3.			
RA concern may take further necessary action accordingly			

160	Case No.:22/12/80-ALC2/2017	Party Name:LEV RAM LIFESCIENCES PVT LTD	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00236/AM18 /	RLA File :03/95/040/00240/AM18 /	Lic.No/Date:0310814473 05.07.2017	Defer Date: 24.10.2017
Decision : The Committee noted that the firm's application has been sent to DIPP (chemical) on 5.9.2017 for examination and comments. Case is deferred to 24.10.2017				

161	Case No.:10/12/80-ALC2/2017	Party Name:MAGPPIE INTERNATIONAL LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00224/AM18/	RLA File :05/24/040/00163/AM18/	Lic.No/Date:0510403342 06.07.2017	Defer Date:
Decision : The Committee noted that DIPP has raised deficiency vide their I.D.No. 12/67/2017-TSW/161 dated 12.9.2017. It is decided to request the firm to furnish information on following :-				
1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency				

[Type text]

51

कें० पी० सिंह/K. P. Singh
उप महानिदेशक विदेश
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Format, export product wise. 2. Details of import item. 3. Quantity of export items and import item in Nos. also in addition to their weights. Case is deferred to 24.10.2017.
--	--

162	Case No.:18/12/80-ALC2/2017 HQ File :01/80/050/00232/AM18 /	Party Name:GODREJ & BOYCE MFG. CO. LTD., RLA File :03/94/040/00290/AM18 /	Meet No/Date:12/80-ALC2/2017 12.09.2017 Lic.No/Date:0310814529 10.07.2017	Status:Case Added Defer Date:
Decision : The Committee noted that the firm's application has been sent to DIPP on 5.9.2017 for examination and comments. Case is deferred to 24.10.2017				

163	Case No.:20/12/80-ALC2/2017 HQ File :01/80/050/00234/AM18 /	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED RLA File :03/95/040/00122/AM18 /	Meet No/Date:12/80-ALC2/2017 12.09.2017 Lic.No/Date:0310814524 10.07.2017	Status:Deferred Defer Date:
Decision : The Committee noted that the firm's application has been sent to DHI on 5.9.2017 for examination and comments. DHI raised deficiency vide their ID.No. TSWB 3/67/2016 dated Nil. It is decided to send letter to the firm to furnish information . Case is deferred to 24.10.2017				

164	Case No.:11/12/80-ALC2/2017 HQ File :01/80/050/00225/AM18 /	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD. RLA File :05/24/040/00157/AM18 /	Meet No/Date:12/80-ALC2/2017 12.09.2017 Lic.No/Date:0510403377 12.07.2017	Status:Deferred Defer Date:
Decision : The Committee noted that DIPP has raised deficiency vide their I.D.No. 12/67/2017-TSW/164 dated 12.9.2017. It is decided to request the firm to furnish information on following :- 1. Quantity of export items Condensor Coils & Evaporator Coils in Nos. also in addition to their weights. 2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise. Case is deferred to 24.10.2017.				

[Type text]

52

कें० पी० सिंह / K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

16 5	Case No.:21/12/80-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
	HQ File :01/80/050/00235/AM18 /	RLA File :03/95/040/00303/AM18 /	Lic.No/Date:0310814575 12.07.2017	
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP I.D No. 12/67/2017-TSW/165 dated 12.9.2017 as under :- 1. Import items shall be of relevant grade and thickness as contained in the export products. 2. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) (Grade 304/304L) may be allowed as under: (i) Wide Coils: as 1.08 Kgs./Kg. content in the export product at Sl. No. 1 as claimed by the firm, as per SION C-2008. (ii) Strips: as 1.065 Kgs./Kg. content in the export product at Sl. No. 1. 3. Quantity of import item at Sl. No. 2 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) (Grade 316/316L) may be allowed as under: (iii) Wide Coils: as 1.08 Kgs./Kg. content in the export product at Sl. No. 2 as claimed by the firm, as per SION C-2008. (iv) Strips: as 1.065 Kgs./Kg. content in the export product at Sl. No. 2. RA concern may take further necessary action accordingly			

16 6	Case No.:9/12/80-ALC2/2017	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00223/AM18 /	RLA File :05/24/040/00172/AM18 /	Lic.No/Date:0510403402 14.07.2017	Defer Date:24.10.2017
	Decision : The Committee noted that DIPP has raised deficiency vide their I.D.No. 12/67/2017-TSW/166 dated 12.9.2017. . It is decided to request the firm to furnish information on following :- 1. Information in respect of Sl. No. 3, 4 & 11 of Standard Deficiency Format-export product wise. 2. Brass Bar blank size and weight thereof supported by size & weight of component (Body B) to be manufactured – export product wise.			

[Type text]

53

के० पी० सिंह / K. P. SINGH
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

3. Cutting allowance and end cutting loss on brass bar.

Case is deferred to 24.10.2017.

16 7	Case No.:19/12/80-ALC2/2017	Party Name:SHETH & CO	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
	HQ File :01/80/050/00233/AM18 /	RLA File :03/95/040/00278/AM18 /	Lic.No/Date:0310814639 17.07.2017	
	Decision : The Committee decided to ratify the norms based on the recommendation of DIPP (TSW) Section letter No.7/388/2017/TSW dated 11.9.2017 (copy of the letter attached at the end of minutes)			
	RA concern may take further necessary action accordingly.			

16 8	Case No.:3/12/80-ALC2/2017	Party Name:EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
	HQ File :01/80/050/00217/AM18 /	RLA File :04/24/040/00075/AM18 /	Lic.No/Date:0410163361 19.07.2017	
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP I.D No. 12/67/2017-TSW/168 dated 12.9.2017 as under :-			
	- Quantities of import items at Sl. No. 1 to 36 & 38 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 37 may be allowed as 1.01 Kgs./Kg. content in export item.			
	RA concern may take further necessary action accordingly			

16 9	Case No.:5/12/80-ALC2/2017	Party Name:EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Approved
	HQ File :01/80/050/00219/AM18 /	RLA File :04/24/040/00074/AM18 /	Lic.No/Date:0410163360 19.07.2017	
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP I.D No. 12/67/2017-TSW/169 dated 12.9.2017 as under :-			
	- Quantities of import items at Sl. No. 1, 4 & 5 may be allowed as applied for being 1.02 % of FOB Value of exports. 'UOM' of import items at Sl. No. 2, 3 & 6 to 24 may be corrected as " Number". - Quantities of import items at Sl. No. 2, 3 & 6 to 24 may be allowed			

[Type text]

54

के० पी० सिंह/K. P. SINGH
उप महादेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

on net to net basis with accountability clause.

RA concern may take further necessary action accordingly.

170	Case No.:12/12/80-ALC2/2017	Party Name:LEEL ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status:Deferred
	HQ File :01/80/050/00226/AM18 /	RLA File :05/23/040/00161/AM18 /	Lic.No/Date:0510403451 19.07.2017	Defer Date:
	Decision : The Committee noted that DIPP has raised deficiency vide their I.D.No. 12/67/2017-TSW/166 dated 12.9.2017. It is decided to request the firm to furnish information on following :- 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format in respect of import items at Sl. No. 4 & 6. Case is deferred to 24.10.2017.			

171	Case No.:14/12/80-ALC2/2017	Party Name:GOLD MOHUR PROFILES LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status:Deferred
	HQ File :01/80/050/00228/AM18 /	RLA File :05/23/040/00156/AM18 /	Lic.No/Date:0510403501 25.07.2017	Defer Date:
	Decision : The Committee noted that the firm's application has been sent to DIPP (chemical) on 5.9.2017 for examination and comments. Case is deferred to 24.10.2017.			

172	Case No.:6/12/80-ALC2/2017	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status:Case Added
	HQ File :01/80/050/00220/AM18 /	RLA File :53/24/040/00006/AM18 /	Lic.No/Date:5310019468 27.07.2017	Defer Date:
	Decision : The Committee noted that the firm's application has been sent to MSME for examination and comments. Case is deferred to 24.10.2017.			

[Type text]

55

कें० पी० सिंह / K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

173	Case No.:13/12/80-ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2017 12.09.2017	Status: Deferred
	HQ File :01/80/050/00227/AM18/	RLA File :05/23/040/00163/AM18/	Lic.No/Date:0510403533 28.07.2017	Defer Date:
Decision : The Committee noted that the firm's application has been sent to DHI on 5.9.2017 for examination and comments. Case is deferred to 24.10.2017.				

CATEGORY "A"

S.No.288

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd., Pune	HQF.No.01/80/050/00009/AM15/ DES.I	Lic. No. & date
Meeting No. 12/18		RA.F.No.31/83/040/00231/AM14	3110062832
Date: 12.09.2017		Request for revision of norms	Date 26.02.2014
Decision: Firm's application has been sent to MSME (Chemical) on 17.03.2017 for comments. Case is deferred to 24.10.2017			

S.No.289

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/ DES.I	Lic. No. & date
Meeting No. 12/18		RA.F.No.53/21/040/00002/AM10	5310008377
Date: 12.09.2017		Request for fixation of norms	Date 28.05.2009
Decision: Firm's application has been sent to MSME (Chemicals) on 08.03.2017 for comments. Case is deferred to 24.10.2017			

S.No.290

Case No. A/R-155	M/s. Transasia Bio	HQF.No.01/80/050/00489/AM15/ DES.I	Lic. No. & date
Meeting No. 12/18	Medicals Ltd., Mumbai	RA.F.No.03/95/040/00564/AM15	5310008377
Date: 12.09.2017		Request for fixation of norms	Date 28.05.2009
Decision: Firm's request dated 31.08.2015 has been sent to DEIT on 22.01.2016 for comments. It is decided to remind DEIT to expedite their reply . Case is deferred to 24.10.2017			

56

[Type text]

के० पी० सिंह/K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.291

Case No. A/R-107	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00637/AM15/DES.I	Lic. No. & date
Meeting No. 12/18		RA.F.No.09/24/040/00542/AM15	0910061508
Date: 12.09.2017		Request for fixation of norms	Date 08.01.2015
Decision: The committee noted that firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and additional information dated 08.11.2016 also sent to DHI on 09.11.2016 and 19.5.2017. DHI has raised deficiency vide their I.D No. 3/72/2017-TSW (B) dated 18.9.2017. It is decided to send letter to the firm to furnish information. Case is deferred to 24.10.2017			

S.No.292

Case No. A/R-115	M/s. Automat Irrigation Pvt. Ltd., Delhi	HQF.No.01/80/050/00270/AM14/D ES.I	Lic. No. & date
Meeting No. 12/18		RA.F.No.05/23/040/00199/AM14	0510362949
Date: 12.09.2017		Request for fixation of norms.	Date 20.08.2013
Decision: Firm's request dated 17.09.2016 has been sent to MSME (Chemical) on 07.10.2016 for comments. Case is deferred to 24.10.2017			

S.No.293

Case No.A/R - 159	M/s Shaktiman Rub Rolls P. Ltd., Kaithal.	F.No.01/80/050/00427/AM15/DES.I	Lic. No. and date
Meeting No. 12/18		RLA No.33/24/040/00007/AM15	3310030078
Date: 12.09.2017		Request for re-consideration for enhancement of norms (for grant of higher wastage)	Date 16.09.2014
Decision: The committee noted that DIPP (TSW Section) has raised deficiency vide their letter no. 7/327/17-TSW/119 dated 10.8.2017. It is decided to send letter to the firm to furnish information. (copy of letter attached at the end of minutes). Case is deferred to 24.10.2017			

S.No.294

Case No.A/R - 160	M/s Nucon Aerospace Pvt. Ltd., Hyderabad.	F.No.01/80/050/00232/AM17/DES.I	Lic. No. and date
Meeting No. 12/18		RLA No.09/24/040/00717/AM16	0910063349
Date: 12.09.2017		Request for ratification of norms.	Date 02.03.2016
Decision: The Committee noted that the MSME deficiency letter dated 17.03.2017 sent to the firm on 21.03.2017 and final reminder sent through e mail on 31.7.2017. Case is deferred to 24.10.2017			

[Type text]

57

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.295

Case No. A/R - 161	M/s Deepeeka Exports Pvt. Ltd., Meerut, U.P.	F.No.01/80/050/00018/AM17/ DES.I	Lic. No. and date
Meeting No. 12/18		RLA No.05/23/040/00371/AM16	0510396524
Date: 12.09.2017		Request for ratification of norms.	Date 04.12.2015
Decision The Committee noted that the firm's request dated 12.12.2016 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 24.10.2017			

S.No.296

Case No.A/R - 179	M/s Apar Industries Ltd., Mumbai	F.No.01/80/050/00263/AM17/ DES.I	Lic. No. and date
Meeting No. 12/18		RLA No.03/94/040/00205/AM17	0310805471
Date: 12.09.2017		Request for amendment of norms.	Date 14.07.2016
Decision The Committee noted that the firm's request has been sent to DEIT on 23.03.2017 for comments. Case is deferred to 24.10.2017.			

S.No.297

Case No.A/R - 180	M/s Apar Industries Ltd., Mumbai	F.No.01/80/050/00291/AM17/ DES.I	Lic. No. and date
Meeting No. 12/18		RLA No.03/94/040/00284/AM17	0310806250
Date: 12.09.2017		Request for amendment of norms.	Date 14.07.2016
Decision: The Committee noted that the firm's request has been sent to DEIT on 23.03.2017 for comments. Case is deferred to 24.10.2017			

S.No.298

Case No.A/R - 182	M/s Bharat Heavy Electricals Ltd., Tiruchirapalli	F.No.01/80/050/00566/AM14/ DES.I	Lic. No. and date
Meeting No. 12/18		RLA No.04/24/040/00227/AM14	0410154551
Date: 12.09.2017		Request for amendment/revision of norms.	Date 23.01.2014
Decision: The Committee noted that information furnished by the firm vide e mail dated 28.7.2017 sent to DHI on 31.7.2017 for comments. Case is deferred to 24.10.2017			

S.No.299

Case No.A/R - 183	M/s Godrej & Boyce Mfg. Co.	F.No.01/80/050/00036/AM17/DE S.I	Lic. No. and date
Meeting No. 12/18		RLA No.03/94/040/00621/AM16	0310800216
Date: 12.09.2017		Request for correction in	Date

[Type text]

58

कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Ltd., Mumbai	ratification of norms.	10.11.2015
Decision: The Committee noted the information furnished by the firm sent to DIPP. DIPP perused the matter and deficiency raised vide letter No. 12/47/2017-TSW/183-A/R dated 20/06/2017 sent to the firm on 31.7.2017. . It is decided to send final reminder to the firm to furnish information within 15 days failing which the request will be rejected. Case is deferred to 24.10.2017			

S.No.300

Case No.A/R- 187	M/s Kelvion India Pvt. Ltd., (Formerly known as GEA Ecoflex India Private Limited, Pune	F.No.01/80/050/00522/AM14/DES.I	Lic. No. and date
Meeting No. 12/18		RLA No.03/94/040/00880/AM14	0310766285 Date 15.01.2014
Date: 12.09.2017		Request for ratification of norms.	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 28.03.2017 sent to the firm on 19.04.2017 through e-mail and final reminder sent on 30.6.2017 vide email . It is decided to reject the case .			

S.No.301

Case No.A/R -19	M/s Tema India Ltd., Mumbai	F.No.01/80/050/00223/M17/DE S.I	Lic. No. and date
Meeting No. 12/18		RLA No.03/95/040/00743/AM16	0310804703 dt. 16.05.2016
Date: 12.09.2017		Request for re-fixation of norms.	
Decision: The committee decided to modify the norms based on the written recommendation of DIPP ID.No. 12/67/2017-TSW/19-A/R dated 12/09/2017 as under :-			
1. Typographical error may be corrected in respect of import item at Sl. No. 1 and its quantity may be allowed as 343589 Meters(288041 Kgs.) on net to net basis as claimed by the firm. 2. No change may be made in the quantity of import item at Sl. No. 4 (Forgings) as its weight has been reduced after taking 20% recovery from scrap. 3. No change may be made in the quantities of import items at Sl. No. 7, 8 & 9 (Plates) as their quantities have been allowed after taking 1/3rd recovery from scrap.			
RA concern may take further necessary action accordingly.			

S.No.302

[Type text]

59

क० पी० सिंह/K. P. SINGH
उप महादेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.A/R –20	M/s Tema India Ltd., Mumbai	F.No.01/80/050/00351/M15/DE S.I	Lic. No. and date
Meeting No. 12/18		RLA No.03/95/040/00335/AM15	0310787039 dt.
Date: 12.09.2017		Request for re-fixation of norms.	18.07.2014

Decision: The committee decided to modify the norms based on the written recommendation of DIPP ID.No. 12/67/2017-TSW/20-A/R dated 12/09/2017 as under :-

1. Net Empty weight of export product at S. No. 8 may be corrected as 6.92 MT .
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 5 to 8 (allowed as per Amendment Sheets No. 1 & 3).
3. Quantity of import item at Sl. No. 5 may be allowed as 17896.2 Meters (10645 Kgs.) on net to net basis as claimed by the firm.
4. Quantity of import item at Sl. No. 6 may be allowed as 16671.1 Meters (5604 Kgs.) on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 7 may be allowed as 4339.19 Meters (2413 Kgs.) on net to net basis as claimed by the firm.
6. Quantity of import item at Sl. No. 8 may be allowed as 154778.95 Meters (57763 Kgs.) on net to net basis as claimed by the firm.

RA concern may take further necessary action accordingly.

S.No.303

Case No.A/R – 22	M/s Isgec Heavy Engineering Ltd., Noida.	F.No.01/80/050/00092/AM17/D ES.I	Lic. No. and date
Meeting No. 12/18		RLA No.05/23/040/00004/AM16	0510394195 dt.
Date: 12.09.2017		Request for re-consideration of ratification of norms.	11.05.2016

Decision The Committee noted that the firm's request dated 06.04.2017 has been sent to DIPP on 05.05.2017 for comments. Case is deferred to 24.10.2017

Sl.No.304

Case No.A/R – 24	M/s WESTFALIA SEPARATOR INDIA PRIVATE LIMITED, BANGALORE	F.No.01/80/162/00059/AM18/DES.I	
Meeting No. 12/18		RLA No.05/23/040/00125/AM16	
Date: 12.09.2017		Request of SEZ Bangalore for fixation of Scrap/wastage norms for the export product Decanter Centrifuge, Oil purification unit as separator.	

Decision: The Committee noted that the firm's request dated 22.02.2017 has been sent to MSME on 05.05.2017 for comments. Case is deferred to 24.10.2017.

60

[Type text]

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No.305			
Case No.A/R – 25	M/s S AND W JEWELLER Y PRIVATE LIMITED, BANGALOR E	F.No.01/80/050/00053/AM17/ DES.I	Lic. No. and date
Meeting No. 12/18		RLA No.05/23/040/00125/AM16	0710108479 Date
Dated: 12.09.2017		Request for re-fixation of norms.	08.07.2015
Decision: The Committee noted that the firm's request dated 26.04.2017 has been sent to MSME on 05.05.2017 for comments. Case is deferred to 24.10.2017			

S.No.306			
Case No.A/R – 26	M/s Clyde Bergemann India Private Limited, Noida.	F.No.01/80/050/00125/AM16/DES.I	Lic. No. and date
Meeting No. 12/18		RLA No.05/23/040/00049/AM16	0510394296
Dated: 12.09.2017		Request for amendment of norms.	Date 19.05.2015
Decision: The Committee noted that the firm's request dated 10.10.2016 has been sent to MSME on 11.05.2017 for comments. Case is deferred to 24.10.2017			

S.No.307			
Case No.A/R – 27	M/s TPP BoilersPvt. Ltd. Mumbai	F.No.01/80/050/00037/AM17/ DES.I	Lic. No. and date
Meeting No. 12/18		RLA No.03/95/040/00696/AM16	0310801039 Date
Dated: 12.09.2017		Request for amendment of norms.	15.12.2015
Decision: The Committee noted that the representative of the firm y appeared before the committee m eeting no 06 dated 20.6.2017 The committee in the presence of technical representative agreed to the firms submission that earlier norms allowed under SION C-1647 is not covered and decided that decision to be revisited and directed to send the firms representation to DHI to re- examine the matter and furnish their comments. The information furnished by the firm sent to DHI on 01.8.2017 for their comments . DHI raised deficiency vide their ID.No. 3/72/2016-TSW (B) dated 13.9.2017. It is decided to request the firm to furnish information on following :- Wastage calculation linking the drawing dimensions with the data indicated in table may be provided. Case is deferred to 24.10.2017			

S.No.308

[Type text]

61

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.A/R -63	M/s Tema	F.No.01/80/050/00214/M17/DE S.I	Lic. No. and date
Meeting No. 12/18	India Ltd.,	RLA No.03/95/040/00132//AM17	0310804782
Date: 12.09.2017	Mumbai	Request for re-fixation of norms.	dt. 18.05.2016

Decision: The committee decided to modify the norms based on the written recommendation of DIPP I.D NO. 12/67/2017-TSW/63-A/R dated 11/09/2017 as under :-

1. No change may be made in the quantity of import item at Sl. No. 2 (Forgings) as its weight has been reduced after taking 20% recovery from scrap.
2. No change may be made in the quantities of import items at Sl. No. 5 & 8 (Plates) as their quantities have been allowed after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 4 may be allowed as 33 Nos. on net to net basis. Duty free weight of this item may be allowed as 34020 Kgs. as 1.126 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
4. Quantity of import item at Sl. No. 7 may be allowed as 36000 Kgs. as 1.02 Kgs/Kg. content in the export products as claimed by the firm.

RA concern may take further necessary action accordingly.

S.No.309

Case No.A/R -64	M/s Tema	F.No.01/80/050/00213/M17/DE S.I	Lic. No. and date
Meeting No. 12/18	India Ltd.,	RLA No.03/95/040/00133/AM17	0310804781
Date: 12.09.2017	Mumbai	Request for re-fixation of norms.	dt. 18.05.2016

Decision The committee decided to modify the norms based on the written recommendation of DIPP I.D NO. 12/67/2017-TSW/64-A/R dated 11/09/2017 as under :-

Status quo may be maintained and firm may be informed that quantities of import items have been reduced after taking recovery form scrap as under:

1. Quantity of import item at Sl. No. 2 has been allowed as 26 Nos. on net to net basis. However, duty free weight of this item has been allowed as 33677 Kgs. as 1.32 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
2. Quantity of import item at Sl. No. 4 has been allowed as 42 Nos. on net to net basis. However, duty free weight of this item has been allowed as 71495 Kgs. as 1.24 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
3. Quantity of import item at Sl. No. 7 has been allowed as 104302 Kgs. as 1.059 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 8 has been allowed as 11572 Kgs. as 1.222 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
5. Quantity of import item at Sl. No. 9 has been allowed as 3367 Kgs. as 1.05 Kgs/Kg. content in the export products.
6. Quantity of import item at Sl. No. 10 has been allowed as 50034 Kgs. as 1.089 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.

RA concern may take further necessary action accordingly.

[Type text]

62

के० पी० सिंह K. P. SINGH
उप महादेशीय व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 310

Case No.A/R –65	M/s Larsen & Turbo Mumbai	F.No.01/80/050/00823/AM12/ DES.I/Part	Lic. No. and date
Meeting No. 12/18		RLA No.03/95/040/00808/AM10	03105641 22 dated
Dated: 12.09.2017		Request for amendment of norms.	11.03.201 0
Decision: Firm request dated 27.7..2017 has been sent to DHI on 28.07.2017.The information furnished by the firm vide their e mail 18.8.2017 sent to DHI on 25.8.2017.DHI raised deficiency vide their ID.No. TSWB 3/31/2011 dated 5.9.2017 . It is decided to send letter to the firm to furnish information			
Case is deferred to 24.10.2017			

Fresh case

Sl. No. 311

Sl. No. 311

Case No.A/R –	M/s. Isgec Hitachi Zosen Ltd., Noida	F.No.01/80/050/303/AM17/D ES.I	Lic. No. and date
Meeting No. 12/80		RLA No.05/23/040/00178/AM17	0510398981 dated
Dated: 12.9.2017		Request for re-ratification of norms.	04.07.2016
Decision: Firm request dated 23.6.2017 has been sent to DIPP on 8.9..2017. Case is deferred to 24.10.2017			

63

[Type text]


कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

online case at 86 NO - 12 (D/L)
DIPP

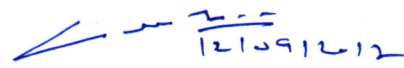
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/09/2017 - Case No. 83/2/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710108626 dated 19.08.2015)

Reply submitted by the firm vide their letter dated 20/07/2017 has been perused which is not complete/proper and they may be asked to submit the following information:

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, for components(individual parts) to be manufactured from import items at Sl. No. 1 to 24.
2. Basis for the import raw material size used for manufacturing [Column No. (xii)- Annexure-F] supported by the drawing of the component(individual part) to be manufactured.
3. Theoretical weight of parts [Column No. (vi)- Annexure-F] is not clear and the same may be clarified.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

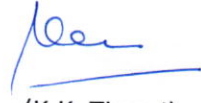
DIPP No. 12//67/2017-TSW/12 dated 12/09/2017

online case at PB No - 17
Government of India
Department of Heavy Industry
TSW(B) Section

DHI

Ref: ID No. 1/80/50/288/AM17 dt. 5/9/2017
AA No.910062717Azad Engineering

Item 1 - %age wastage, Repeat of Rotor Blade Stage 1 as in AA0910060956.


(K.K. Tiwari)
Industrial Advisor

DGFT, DES.I

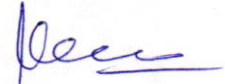
F.No. 3/55/2017-TSW(B) 13/9/2017

on-line case at SL NO - 24 (DL)
D+11

Government of India
Department of Heavy Industry
TSW(B) Section

Ref: ID No. 1/80/50/454/AM17 dt. 12/9/2017
AA No.310800343 - L&T

A copy of D/L pending for reply is enclosed for necessary action.



(K.K. Tiwari)

Industrial Advisor

Encl: a/a

DGFT, DES.I

3/49/2017-TSW(B) dt.18/9/2017

19/TSW(B)/17
18/09/17

on-line case at Sl. No. 24 (PL)
D.H.J.

Government of India
Department of Heavy Industry
TSW(B) Section

Subject: Ratification of Advance Authorisation No.0310800343 dated 20.11.2015
of Larsen & Toubro Limited, Mumbai.

Ref: AA No.0310800343 dated 20/11/2015 M/s Larsen & Toubro Ltd., Mumbai

The percentage wastage for item no.1 given by the applicant in S.No.1 of
4E application duly certified by CE dated 21/10/2015 and the letter 15/5/2017
are entirely different.

The applicant may be requested to get the amendments made in their
application accordingly.


(K.K. Tiwari)
Industrial Advisor

DY. DGFT, DES-1

D.O. No.3/49/2017-TSW(B)

25.5.2017

online call at 86 NO. - 38
DIPP

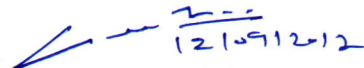
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/09/2017- Case No. 10/14/80 (M/s Veeline Media Limited)
(Advance Authorization No. 0210206670 dated 10.05.2016)**

Advance Authorization may be ratified as under:

1. Total net of export products at Sl. No. 1 & 2 may be specified as 2.378 MT & 158.113 MT respectively.
2. Quantities of import items at Sl. No. 1 to 9 may be allowed on net to net basis with accountability clause.
3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 10 to 13.
4. Quantity of import item at Sl. No. 10 may be allowed as applied for i.e. 4080 Kgs. inclusive of 0.5 % wastage .
5. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 56940.6 Kgs. inclusive of 2.65 % wastage .
6. Quantity of import item at Sl. No. 12 may be allowed as applied for i.e. 4000 Kgs. on net to net basis.
7. Quantity of import item at Sl. No. 13 may be allowed as applied for i.e. 20049.8 Kgs. inclusive of 2.91 % wastage

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/38 dated 12/09/2017

on-line case at 8.110 - 41, 47 and 46

DHJ

Department of Heavy Industry

Sub: Ratification of AAs issued to Azad Engineering, Hyderabad

Import

AA No		Quantity recommended
41- 910063687	Item No1	2.1 Kg/Kg content in Export product
47- 910063786	Item No1	2.2 Kg/Kg content in Export product
46- 910063787	Item No1	1.1 Kg/Kg content in Export product

This has approval of JS



(K.K.Tiwari)

Industrial Adviser

DYDGFT DES-I

TSWB FN :3(76)/2017 dated 18/9/2017

20/TSW(B)17
18/09/17

on line case at sl No- 53 (DL)
DIPP

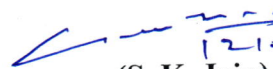
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/09/2017 - Case No. 31/3/80 (M/s The Anup Engineering Limited)
(Advance Authorization No. 0810138347 dated 21.07.2016)**

Information submitted by the firm vide their letter dated 01/07/2017 has been perused which is not complete and they may be asked to submit the following information:

1. Net weight of export item is 133725 Kgs., whereas net weight of imported and indigenous inputs is 147335 Kgs., the same may be clarified and corrected.
2. Information in respect of Sl. No.88 5 & 11 of Standard Deficiency Format.
3. Detailed calculations for the quantity of import items at Sl. No. 1, 2 & 3 supported by length and number of pipes in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/53 dated 12/09/2017

on-line case at 86 NO- 71 (DL)
DIPP

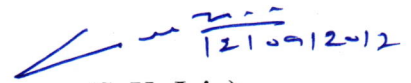
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/09/2017 - Case No. 29/9/80 (M/s Godrej & Boyce Mfg. Co. Limited) (Advance Authorization No. 0310809194 dated 22.11.2016)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


12/09/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/67/2017-TSW/71 dated 12/09/2017

on-line case at Sr. No. - 83

DHI

भारत सरकार
वाणिज्य एवं उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय
डीईएस-1, अनुभाग
कमरा नं० 404, चौथी मंजिल
उद्योग भवन, नई दिल्ली

विषय:- प्रक्रिया पुस्तक 2015-20 के पैरा 4.7 के अनुसार तदर्थ मानदण्डों के निर्धारण के लिए आवेदन। अग्रिम प्राधिकार पत्र सं० 0410/62651 दिनांक 02.01.2017

निर्यात उत्पाद के लिए तदर्थ मानदण्डों के निर्धारण के लिए संयुक्त महानिदेशक, विदेश व्यापार Chennai के जरिए मैसर्स Bharat Heavy Electricals Ltd. द्वारा प्रस्तुत किए गए आवेदन की एक प्रति इसके साथ भेजी जाती है। अनुरोध है कि मानदण्ड समिति 1 द्वारा इस पर विचार करने के लिए अपनी टिप्पणी तुरन्त भेजें। इस मामले पर अग्रिम लाइसेंसिंग समिति की दिनांक 12/9/17 को होने वाली आगामी बैठक में विचार किया जाएगा।

प्र. के. पाणिग्राही
(एस.के. पाणिग्राही)

आर्थिक अधिकारी

कृते महानिदेशक, विदेश व्यापार

दूरभाष: 23061562 विस्तार 265

ई-मेल: ncl.dgft@nic.in

1. श्री के.के. तिवारी, औद्योगिक सलाहकार, भारी उद्योग विभाग, कमरा नं० 476, उद्योग भवन, नई दिल्ली-110011
2. श्री सुशील कुमार जन, डी.ओ., औद्योगिक नीति एवं संवर्धन विभाग, कमरा नं० 429 क, उद्योग भवन नई दिल्ली-110011
3. श्री अमरनाथ सहायक निदेशक डीसी (MSME), निर्माण भवन।
4. सुश्री आशा नागिया, अपर निदेशक, सूचना एवं तकनीकी विभाग, सीजीओ काम्पलेक्स, नई दिल्ली।
5. श्री मेतूल कुमार, वैज्ञानिक (ई), डीआरडीओ, बी ब्लॉक, डीआरडीओ भवन, नई दिल्ली।
6. श्री नन्दलाल (परामर्शदाता), डीआईपीपी उद्योग भवन, नई दिल्ली।

डीजीएफटी, आई.डी.नोट नं० 01/80/56 1218/AN-18 डीईएस-I/472 दिनांक 5/9/17

May be considered under GN-4. not to net-

DES-I

72

6/9/17

on-line case at SN No - 86
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/09/2017 - Case No. 8/26/80 (M/s Lloyds Steel Industries Limited)
(Advance Authorization No. 0310810456 dated 11.01.2017)**

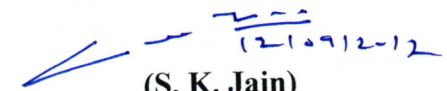
Advance Authorization may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 24 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	5520	7	660	13	1000	19	3360
2	1110	8	1920	14	1320	20	1800
3	750	9	1920	15	600	21	2100
4	21720	10	2640	16	2040	22	1320
5	1320	11	780	17	1800	23	4140
6	1380	12	1200	18	1440	24	756

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./kg. content in export items.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./kg. content in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/86 dated 12/09/2017

on line call at 86 No- 87

DIPP

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/09/2017 - Case No. 16/26/80 (M/s Lloyds Steel Industries Limited)
(Advance Authorization No. 0310810455 dated 11.01.2017)

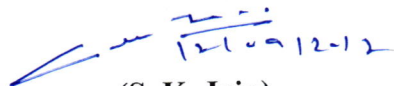
Advance Authorization may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 12 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	3720	4	3660	7	32165	10	4800
2	1860	5	16200	8	3600	11	20700
3	63600	6	1972	9	2940	12	3450

5. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 13.
6. Quantities of import item at Sl. No. 1 to 12 may be allowed as 1.05 Kgs./kg. content in export items at Sl. No. 1 to 12 respectively.
7. Quantity of import item at Sl. No. 13 may be allowed as 1.02 Kgs./kg. content in export item at Sl. No. 11.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/87 dated 12/09/2017

Online case no. 120 (DL)

MEIT

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

REMINDER

संख्या

No.....17(30)/2017-IPHW

दिनांक

Date.....4.07.2017

M/s. Sterlite Power Transmission Limited
4th Floor
Godrej Mill enium
9, Koregaon Road
Pune, Maharashtra-411001

Sub:-Application for ratification of norms of Advance Licence No 0310811416 dated 23.2.2017 for export of "Optical Power Ground Wire".

Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 02.6.2017 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal.

- Details of export product i.e. design, drawing, calculation, export quantity etc.
- Quantity of import item required for manufacturing one unit of export product
- Wastage claimed in the manufacturing process
- Justification of wastage

2 As no response has so far been received, you are requested to provide the information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned

Yours faithfully

(Asha Nangia)
Director

✓ Copy to:-

Shri K. Panigrihi
FTDO
O/o DGFT
Udyog Bhavan,
New Delhi

w.r.t DGFT I.D. No. 01/80/50/40/AM-18/DES-I/96 dated 3.5.2017

10/7/17

75

on-line case at 88110-112
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/09/2017 - Case No. 18/26/80 (M/s Shachi Engineering Pvt. Limited)
(Advance Authorization No. 3110066607 dated 01.03.2013)**

Advance Authorization may be ratified as under:

1. Net weights of 7955 Kgs., 3593 Kgs., 2672 Kgs. & 2240 Kgs. may be specified with the quantities of export items at Sl. No. 1, 2, 3 & 4 respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 12.
3. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 796.4 Meters, 872.7 Meters & 4654.1 Meters respectively as 1.02 Mtr./mtr. content in export at Sl. No. 1.
4. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as 298.6 Meters, 468 Meters & 1484.8 Meters respectively as 1.02 Mtr./mtr. content in export at Sl. No. 2
5. Quantities of import items at Sl. No. 7, 8 & 9 may be allowed as 224 Meters, 278.4 Meters & 989.3 Meters respectively as 1.02 Mtr./mtr. content in export at Sl. No. 3
6. Quantities of import items at Sl. No. 10 & 12 may be allowed as 149.3 Meters & 690.6 Meters respectively as 1.02 Mtr./mtr. content in export at Sl. No. 4
7. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 207.7 Meters on net to net content basis in export at Sl. No. 4.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/112 dated 12/09/2017

on line call at 86 No - 137 (DL)
DIPP

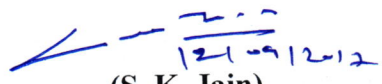
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/09/2017 - Case No. 2/12/80 (M/s Freudenberg Filtration Technologies India Pvt. Ltd) (Advance Authorization No. 3110066759 dated 25.05.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise.
2. Detailed calculations for the quantity of "Filter Media" required for export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/137 dated 12/09/2017

online case at Sl. No - 143
DHE

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no-3110066782 dt 12-06-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thermax Limited. Based on the information submitted, this Office recommends the following.

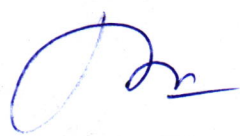
Export

Boiler Pressure parts - 4 numbers. The total export weight is 2719.93 MT & the same may be incorporated in the AA.

Import

Item no	Item	Recommendation
1 to 29	Relevant Steel pipes/tubes	1.02 Kg/Kg content in export product as applied for taking clue from of C-1647
30 to 36,	Relevant steel plates	1.02 Kg/Kg content in export product as applied for .
37	CS Cyl Shell course	Net to net
38 to 40,	Steel bars	1.02 Kg/Kg content in export product as applied for .
41 to 54	Castings & forgings, CS Plate and elbows.	The firm has claimed these to be components. The same may be allowed under GN-4 with accountability.
55 to 62	Welding consumables	2% of the weight of relevant steel to be welded for use in Export product taking clue from C-1647.

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
10-08-17

DGFT, Economic Officer, NC-I
Deptt. of HI, UO No 3(87)/17-TSW(B)

dated

on line case at 88 NO - 144 (DL)
DIPP

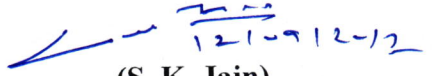
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/09/2017- Case No. 16/9/80 (M/s Spraytec (India) Limited) (Advance Authorization No. 0510403105 dated 13.06.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3 of Standard Deficiency Format.
2. Details of manufacturing activities on import items, if any
3. Details of any other inputs in export items, imported or indigenous, if any, with value thereof.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2017-TSW/144 dated 12/09/2017

on-line case at 88110-147 (DL)
DIPP

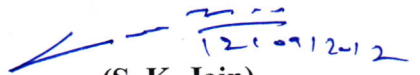
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/09/2017- Case No. 7/9/80 (M/s Indus Refrigeration Pvt. Limited)
(Advance Authorization No. 0410163240 dated 19.06.2017)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format, export product wise.
2. Details of manufacturing activities on import items, if any
3. Name/details of import items at Sl. No. 4 to 6.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2017-TSW/147 dated 12/09/2017

online case at 88 No. 148
DIPP

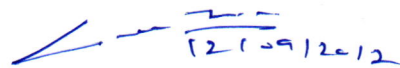
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/09/2017 - Case No. 17/12/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310814085 dated 19.06.2017)

Advance Authorization may be ratified as under:

1. Net fabricated weights of 90151 Kgs., 5535 Kgs. & 5535 Kgs. may be specified with the quantities of export items at Sl. No. 1, 2 & 3 respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 3.
3. Quantities of import items at Sl. No. 1 & 3 may be allowed as 1.05 Kgs./Kg. content in export items as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 72970 Kgs. as 1.096 Kgs./kg. content in export item at Sl. No. 1 after taking 1/3rd recovery from scrap.
5. Quantities of import items at Sl. No. 4 to 9 may also be allowed as 1 No., 15 Nos., 34 Nos., 2 Nos., 2 Nos. & 2 Nos. respectively on net to net basis. Duty free weights of these items may be allowed as applied as 1.03 Kgs./kg. content in export items.
6. Quantities of import items at Sl. No. 10, 11 & 12 (welding consumables) may be allowed as 1540 Kgs. each.
7. Quantities of import items at Sl. No. 13 & 14 (welding consumables) may be allowed as applied for i.e. 1224 Kgs. each.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/148 dated 12/09/2017

on-line call at 86/110-151
DIPP

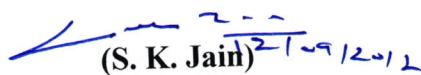
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/09/2017 - Case No. 16/12/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310814139 dated 20.06.2017)

Advance Authorization may be ratified as under:

1. Net Empty weight of 251.102 MT may be specified with the quantity each of export item at Sl. No. 1 to 4.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 3.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.03 Kgs./Kg. content in export items as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.05 Kgs./Kg. content in export items as claimed by the firm.
5. Quantity of import item at Sl. No. 3 may be allowed as 128944 Kgs.(72506 Mtrs.) inclusive of 2 % wastage.
6. Quantity of import item at Sl. No. 4 may be allowed as 32 Nos. on net to net basis. Duty free weight of this item may be allowed as 285972 Kgs. as 1.246 Kgs./kg. content in export items after taking 20 % recovery from scrap.
7. Quantity of import item at Sl. No. 5 may be allowed as 140 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 12116 Kgs. as 1.03 Kgs./kg. content in export items.
8. Quantities of import items at Sl. No. 6, 7 & 8 (welding consumables) may be allowed as applied for i.e. 5816 Kgs. each.
9. Quantities of import items at Sl. No. 9 & 10 (welding consumables) may be allowed as applied for i.e. 11820 Kgs. each.

Norms committee may take a view


(S. K. Jain) 21-09/2017
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/151 dated 12/09/2017

on-line case at Sl No - 159
DIPP

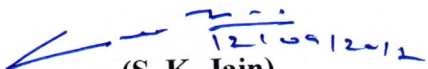
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/09/2017 Case No. 9/9/80 (M/s Maflow India Pvt. Limited)
(Advance Authorization No. 3110066804 dated 05.07.2017)**

Advance Authorisation may be ratified as under:

1. Import item at Sl. No. 1 may be allowed as 1.01 mtrs./mtr content in the export item at Sl. No. 1.
2. Import items from Sl. No. 2 to 7, 9 & 11 may be allowed on net to net basis with accountability clause in export item at Sl. No. 1.
3. Import items at Sl. No. 8 & 10 may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 1.
4. Import items from Sl. No. 12, 13, 15 to 25, 27 to 31 & 34 may be allowed on net to net basis with accountability clause in export item at Sl. No. 2.
5. Import items at Sl. No. 14 & 32 may be allowed as 1.01 mtrs./mtr content in the export item at Sl. No. 2.
6. Import items at Sl. No. 26 & 33 may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.
7. Import items at Sl. No. 35 & 50 may be allowed as 1.01 mtrs./mtr content in the export item at Sl. No. 3.
8. Import items from Sl. No. 36 to 46, 48, 49, 52 & 54 may be allowed on net to net basis with accountability clause in export item at Sl. No. 3.
9. Import items at Sl. No. 47, 51 & 53 may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 3.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/159 dated 12/07/2017

on-line case at 86 NO-161 (DL)

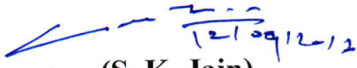
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/09/2017 - Case No. 10/12/80 (M/s Magppie International Limited)
(Advance Authorization No. 0510403342 dated 06.07.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise.
2. Details of import item.
3. Quantity of export items and import item in Nos. also in addition to their weights.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2017-TSW/161 dated 12/09/2017

on-line case at Sl. No. 163 (DL)

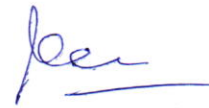
Government of India
Department of Heavy Industry
TSW(B) Section

DHI

Ref: ID No. 1/80/50/234/AM18
AA No. 310814524 L&T-MHPS

The following information may be provided to examine the application:

- (1) Weight of E.P. (Export Product)
- (2) Item 3 - The part made out of and Calculations for each thickness to arrive at quantity applied for
- (3) Item 5 to 11 - All quantities be given in numbers with specific names of accessories
- (4) Material balancing statement



(K.K. Tiwari)
Industrial Advisor

DGFT, DES.I

F.No. -TSW(B)-3/67/2016

on-line case at 86 NO - 164 (DL)
DIPP

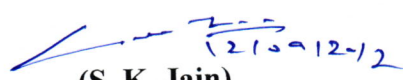
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/09/2017 - Case No. 11/12/80 (M/s Spirotech Heat Exchangers
Pvt. Ltd.) (Advance Authorization No. 0510403377 dated 12.07.2017)**

Firm may be asked to submit the following details:

1. Quantity of export items Condensor Coils & Evaporator Coils in Nos.
also in addition to their weights.
2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency
Format, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/164 dated 12/09/2017

online case at Sl. No. - 165
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/09/2017 - Case No. 21/12/80 (M/s Phoenix Foils Pvt. Limited)
(Advance Authorization No. 0310814575 dated 12.07.2017)**

Advance Authorization may be ratified as under on repeat basis:

1. Import items shall be of relevant grade and thickness as contained in the export products.
2. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) (Grade 304/304L) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product at Sl. No. 1 as claimed by the firm, as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product at Sl. No. 1.
3. Quantity of import item at Sl. No. 2 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) (Grade 316/316L) may be allowed as under:
 - (iii) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product at Sl. No. 2 as claimed by the firm, as per SION C-2008.
 - (iv) **Strips:** as 1.065 Kgs./Kg. content in the export product at Sl. No. 2.

Norms committee may take a view

12/09/2017
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/165 dated 12/09/2017

on-line case at Sl. No. 166 (DL)

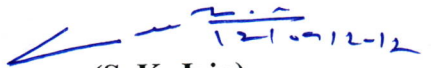
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/09/2017 - Case No. 9/12/80 (M/s. SMC Pneumatics (India) Private Limited) (Advance Authorization No. 0510403402 dated 14.07.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4 & 11 of Standard Deficiency Format-export product wise.
2. Brass Bar blank size and weight thereof supported by size & weight of component (Body B) to be manufactured – export product wise.
3. Cutting allowance and end cutting loss on brass bar.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/166 dated 12/09/2017

404

online calc at sl. no - 167

DIPP (chemical)

F. No. 7(388)/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization No. 0310814639 dated 17.7.2017 for the export of articles made of Glass Filled Nylon namely angled guide plate - M/s. Sheth & Company, Mumbai

Ref : DGFT UO. No.01/80/050/233/AM-18/DES-I/468 Dated 5.09.2017

The case has been examined and taking cue from SION A 1037 the following norms are recommended :-

Export item: Articles made of Glass Filled Nylon namely angled guide plate (Net content :1) Glass Fibre : 33,000 Kilogram 2) Nylon Moulding Powder / Granules (Reprocessed / Re grind) : 67,000 Kilogram)

Quantity: 1,00,000 kg.

Import item:

Sl. No.	Item Description	Qty Recommended
1	Glass Fibre (Relevant)	34,650 kg
2.	Nylon Moulding Powder / Granules (Reprocessed Re grind)	70,350 kg

Note - Product-(export) should be devoid of any filler material.


(NAND LAL)
Consultant
11.09.2017

DGFT (NC-1)

Shri S. K. Dasigrahi

online case at 86 NO - 168
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/09/2017 - Case No. 3/12/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410163361 dated 19.07.2017)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 36 & 38 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 37 may be allowed as 1.01 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/168 dated 12/09/2017

on-line case at PB NO - 169
DIPP

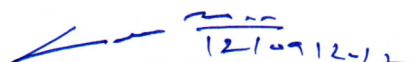
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/09/2017 - Case No. 5/12/80 (M/s EBM-PAPST India Pvt. Limited)
(Advance Authorization No. 0410163360 dated 19.07.2017)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1, 4 & 5 may be allowed as applied for being 1.02 % of FOB Value of exports.
2. 'UOM' of import items at Sl. No. 2, 3 & 6 to 24 may be corrected as "Number".
3. Quantities of import items at Sl. No. 2, 3 & 6 to 24 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/169 dated 12/09/2017

on line case at 86 NO-170 (PL)

DIPP

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/09/2017 - Case No. 12/12/80 (M/s Leel Electricals Limited)
(Advance Authorization No. 0510403451 dated 19.07.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format in respect of import items at Sl. No. 4 & 6.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2017-TSW/170 dated 12/09/2017

Government of India
Department of Heavy Industry
TSW(B) Section

Manual call at 81. No. 291 (DL)

DHI

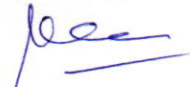
Ref: ID No. 1/80/50/637/AM15 dt. 2/8/2017

AA No.910061508 - L&T

Asset Engineering

Following clarifications may be provided to examine the request:

- (i) The import item is mentioned as Titanium Bar Ti-6Al-4v whereas Engineering drawing No.AE/2415/74 mentioned input as Forging.
- (ii) Whether the scrap is reused.
- (iii) The evidence of resale value of scrap.


(K.K. Tiwari)

Industrial Advisor

DGFT, DES.I

3/72/2017-TSW(B)

21/TSW/13/17
18/09/17

manual call at sl.No - 993 (D/L)
DIPP (chemical)

F. No. 7/327/17-TSW / 119
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Request for re ratification of norms for **Advance Authorisation No. 3310030078 dated 16.9.2014** -M/s Shaktiman Rub Rolls. Kaithal

DGFT U.O.No.: 01/80/050/00427/AM-15/DES-I/387/ dated 2.8.2017

DGFT is requested to give the a copy of the minutes, number & date of the Norms Committee Meeting wherein this case was approved earlier. In addition to this, the firm may be requested as under :-

1. Manufacturing process with stage wise wastage giving complete calculation for requirement of raw materials for the export product.
2. Consumption of all the raw materials with corresponding production of the export product for the last three years duly certified by Chartered Accountant.


(Nand Lal)
Consultant
10.08.2017

DGFT (NC-I : Shri S.K. Panigarhi)

Copy to : DO(SKJ)


14/8/17

Manual
~~online~~ call at 86110-301
DIPP

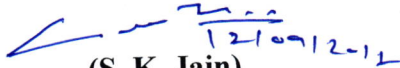
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/09/2017 - Case No. A/R-19 (M/s TEMA India Limited) (Advance Authorization No. 0310804703 dated 16.05.2016)

Norms may be modified as under:

1. Typographical error may be corrected in respect of import item at Sl. No. 1 and its quantity may be allowed as 343589 Meters(288041 Kgs.) on net to net basis as claimed by the firm.
2. No change may be made in the quantity of import item at Sl. No. 4 (Forgings) as its weight has been reduced after taking 20% recovery from scrap.
3. No change may be made in the quantities of import items at Sl. No. 7, 8 & 9 (Plates) as their quantities have been allowed after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/19-A/R dated 12/09/2017

manual case at 86 NO - 309
DIPP

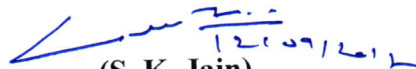
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/09/2017 - Case No. A/R-20 (M/s TEMA India Limited) (Advance Authorization No. 0310787039 dated 18.07.2014)

Norms may be modified as under:

1. Net Empty weight of export product at S. No. 8 may be corrected as 6.92 MT .
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 5 to 8 (allowed as per Amendment Sheets No. 1 & 3).
3. Quantity of import item at Sl. No. 5 may be allowed as 17896.2 Meters (10645 Kgs.) on net to net basis as claimed by the firm.
4. Quantity of import item at Sl. No. 6 may be allowed as 16671.1 Meters (5604 Kgs.) on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 7 may be allowed as 4339.19 Meters (2413 Kgs.) on net to net basis as claimed by the firm.
6. Quantity of import item at Sl. No. 8 may be allowed as 154778.95 Meters (57763 Kgs.) on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/20-A/R dated 12/09/2017

Manual case of CB NO 307(DU)

Government of India
Department of Heavy Industry
TSW(B) Section

DHJ

Ref: ID No. 1/80/50/37/AM17 dt. 5/9/2017
AA No.310801039 TPP Boilers

Wastage calculations linking the drawing dimensions with the data indicated in table may be provided.



(K.K. Tiwari)
Industrial Advisor

DGFT, DES.I

F.No. 3/72/2016-TSW(B)

13.9.2017

~~on file~~ manual case at 81ND-308
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/09/2017 - Case No. A/R-63 (M/s TEMA India Limited) (Advance Authorization No. 0310804782 dated 18.05.2016)

Norms may be modified as under:

1. No change may be made in the quantity of import item at Sl. No. 2 (Forgings) as its weight has been reduced after taking 20% recovery from scrap.
2. No change may be made in the quantities of import items at Sl. No. 5 & 8 (Plates) as their quantities have been allowed after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 4 may be allowed as 33 Nos. on net to net basis. Duty free weight of this item may be allowed as 34020 Kgs. as 1.126 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
4. Quantity of import item at Sl. No. 7 may be allowed as 36000 Kgs. as 1.02 Kgs/Kg. content in the export products as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/63-A/R dated 11/09/2017

manuall case at sl. No - 309
DIPP

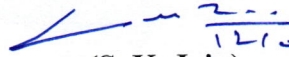
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/09/2017 - Case No. A/R-64 (M/s TEMA India Limited) (Advance Authorization No. 0310804781 dated 18.05.2016)

Status quo may be maintained and firm may be informed that quantities of import items have been reduced after taking recovery from scrap as under:

1. Quantity of import item at Sl. No. 2 has been allowed as 26 Nos. on net to net basis. However, duty free weight of this item has been allowed as 33677 Kgs. as 1.32 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
2. Quantity of import item at Sl. No. 4 has been allowed as 42 Nos. on net to net basis. However, duty free weight of this item has been allowed as 71495 Kgs. as 1.24 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
3. Quantity of import item at Sl. No. 7 has been allowed as 104302 Kgs. as 1.059 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 8 has been allowed as 11572 Kgs. as 1.222 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
5. Quantity of import item at Sl. No. 9 has been allowed as 3367 Kgs. as 1.05 Kgs/Kg. content in the export products.
6. Quantity of import item at Sl. No. 10 has been allowed as 50034 Kgs. as 1.089 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/67/2017-TSW/64-A/R dated 12/09/2017

manual case at ST No - 310 (PL)

DHJ

Department of HI

Udyog Bhavan

Ref: AA No 310564122 L&T

ID No: 1/80/50/487/AM 12 /DES-I dated 25/8/2017

For examination of applicants request following may be provided.

For Item 1- Documentary evidence in support of Sale price of scrap and calculation for other components made out of thickness other than 50mm of plate.



(K.K.Tiwari)

Industrial Adviser

DyDGFT ,DES-II

TSWB 3/31/2011 dated 5/9/2017

DES-I